

NOTICE

ON 17/02/2012

1. DIVISION BENCH-III COMPRISING HON'BLE MR. JUSTICE I.M. QUDDUSI & HON'BLE MR. JUSTICE G. MINHAJUDDIN WILL NOT BE AVAILABLE. FRESH, URGENT & DATE FIXED MATTERS OF DIVISION BENCH-III MAY BE LISTED BEFORE DIVISION BENCH-VI COMPRISING HON'BLE MR. JUSTICE T.P. SHARMA & HON'BLE MR. JUSTICE RANGNATH CHANDRAKAR.
2. DIVISION BENCH-V COMPRISING HON'BLE MR. JUSTICE SATISH K. AGNIHOTRI & HON'BLE MR. JUSTICE RADHE SHYAM SHARMA WILL NOT BE AVAILABLE. FRESH, URGENT & DATE FIXED MATTERS OF DIVISION BENCH-V MAY BE LISTED BEFORE DIVISION BENCH-IV COMPRISING HON'BLE MR. JUSTICE SUNIL KUMAR SINHA & HON'BLE MR. JUSTICE RADHE SHYAM SHARMA.
3. SINGLE BENCH-III OF HON'BLE MR. JUSTICE NAWAL KISHORE AGARWAL WILL NOT BE AVAILABLE. FRESH, URGENT & DATE FIXED MATTERS OF SINGLE BENCH-III MAY BE LISTED BEFORE SINGLE BENCH-II OF HON'BLE MR. JUSTICE T.P. SHARMA.
4. SINGLE BENCH OF HON'BLE MR. JUSTICE G. MINHAJUDDIN WILL BE AVAILABLE FROM 10:30 A.M. ONWARDS TO HEAR CRIMINAL APPEALS (FINAL HEARING MATTERS) OF THE YEAR 1998.
5. SINGLE BENCH OF HON'BLE MR. JUSTICE RADHE SHYAM SHARMA WILL BE AVAILABLE FROM 02:15 P.M. ONWARDS TO HEAR CRIMINAL APPEALS (FINAL HEARING MATTERS) EXCEPT THOSE CASES WHICH ARE TO BE LISTED BEFORE SINGLE BENCH-IV.

-1-

\*\*(-DBFEB17.CJSKFHWKL-)\*\*

DIVISION BENCH ( I )  
 DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
 BEFORE : HON'BLE THE CHIEF JUSTICE  
 AND  
 HON'BLE SHRI JUSTICE SUNIL KUMAR SINHA  
 COURT HALL. "1"

( ALL WRIT APPEALS PERTAINING TO TRANSFER & DEPUTATION MATTERS,  
 ALL MISCELLANEOUS APPEALS (CLAIMS) UP TO THE YEAR 2006  
 (EXCEPT MISCELLANEOUS APPEALS (CLAIMS) FILED AGAINST THE ORDERS OF  
 DISMISSAL OF CLAIMS AND FILED BY INSURANCE COMPANY, OWNERS & DRIVERS),  
 ALL CRIMINAL APPEALS UP TO THE YEAR 2000, SPECIALLY ORDERED AND TIED-UP MATTERS.

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 02:15 P.M. ONWARDS  
 FINAL HEARING

- |                        |   |  |
|------------------------|---|--|
| <p>1. MA 654/1998</p>  | <p>SMT.ANU MUKHERJEE AND OTHERS Vs<br/>         ASHWANI KUMAR SHARMA AND OTHERS</p>                                 | <p>A.CHATURVEDI,MAYA VERMA,PN.MISHRA,<br/>         SC.VERMA,A.NAG,SN.SHRIVAS,SAMEER SETH,<br/>         AL.SINGROUL / R.UPADHYAY,LALIT PANDEY,<br/>         ASHOK KUMAR GUPTA,SANJAY AGRAWAL,<br/>         RP.AGRAWAL</p> |
|                        | <p>[ FOR FINAL HEARING ] WR<br/>         C.O. A/3/W</p>   |  |
|                        | <p>CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -<br/>         -OF COMPENSATION.)</p> |  |
|                        | <p>DISTRICT : RAIPUR<br/>         *****</p>   |  |
| -----                  |   |  |
| <p>2. MA 1303/2004</p> | <p>ASHISH KUMAR PANDEY Vs<br/>         SMT.SHANTI BAI AND OTHERS</p>  | <p>AVINASH K.MISHRA,SASHI BHUSHAN,A.DUBEY,<br/>         SUSHANT TIWARI / Q.AZIZ,DEEPAK GUPTA,<br/>         PP.SAHU</p>   |
|                        | <p>[ FOR FINAL HEARING ] WR<br/>         { LINK WITH MA 148/05 }</p>  |  |
|                        | <p>CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -<br/>         -OF COMPENSATION.)</p> |  |
|                        | <p>DISTRICT : RAJNANDGAON<br/>         *****</p>  |  |

3. MA 148/2005 | SMT.SHANTI BAI AND OTHERS Vs AWADH TRIPATHI, SMT.INDIRA TRIPATHI, SUNIL SAHU  
SHEIKH RAFIQUE AND OTHERS YOGESH PANDEY, AMAN KESHARWANI /  
Q.AZIZ, DEEPAK GUPTA, PRASHANT TIWARI,  
AVINASH K.MISHRA  
[ FOR FINAL HEARING ]  
{ LINK WITH MA 1303/2004 }

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)  
DISTRICT : RAJNANDGAON  
-----| \*\*\*\*\*

4. MAC 343/2006 CHANDRAPAL ROHARA Vs DR.SHAILESH AHUJA /NK.CHATTERJEE, MANOJ JAISWA  
SUNIL NETHAM AND OTHERS L, RAJ AWASTHI, RAHUL MISHRA, RAKESH JHA  
HEMANT SOLAPURKAR, RAJ AWASTHI  
[ FOR FINAL HEARING ] WR

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)  
DISTRICT : BILASPUR  
-----| \*\*\*\*\*

5. MAC 1039/2010 SUKHANTIN BAI AND OTHERS Vs RAKESH THAKUR, SHASHI BHUSHAN /  
RAMRATAN AND OTHERS HP.AGRAWAL, SMT.MADHU AGRAWAL  
DEVERSHI THAKUR  
[ FOR FINAL HEARING ] WR  
{ LIST ALONG WITH MAC 1040/10 & 818/11 &  
805/2011 }  
{ ALLOTTED MATTER TO D.B. - I }  
C.O. A/2/W

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)  
DISTRICT : \*\*\*\*\*

6. MAC 1040/2010 MILAN SINGH AND OTHERS Vs RAKESH THAKUR, SHASHI BHUSHAN /  
RAMRATAN AND OTHERS HP.AGRAWAL, SMT.MADHU AGRAWAL  
DEVERSHI THAKUR  
[ FOR FINAL HEARING ] WR  
{ ALONG WITH MAC 1039/10 & 818/11 & 805/2011 }  
{ ALLOTTED MATTER TO D.B. - I }  
C.O. A/2/W

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)  
DISTRICT : \*\*\*\*\*

7. MAC 818/2011 POONAM BAI & ANR. Vs RAKESH THAKUR, SHASHI BHUSHAN /  
RAMRATAN & ORS. HP.AGRAWAL, SMT.MADHU AGRAWAL  
[ FOR FINAL HEARING ] WR  
{ LIST ALONG WITH MAC 1039 & 1040/2010 }  
{ ALLOTTED MATTER TO D.B. - I }

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)  
DISTRICT : \*\*\*\*\*

8. MAC 805/2011 THE ORIENTAL INSURANCE CO. LTD. Vs RN.PUSTY /  
NASRUDDIN & ORS.  
[ FOR FURTHER ORDERS ] WR  
{ LIST ALONG WITH MAC 1039 & 1040/10 & 818/11 }  
{ ALLOTTED MATTER TO D.B. - I }

CATEGORY : 1205 : COMPENSATION MATTERS: - (MATTERS RELATING TO APPEALS FILED BY -  
- INSURANCE COMPANIES.)  
DISTRICT : -----| \*\*\*\*\*

FINAL HEARING [ CRA ]  
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9. CRA 715/1995 PUNIYA BAI & ANOTHER Vs ANIL KHARE, VIJAY PANDEY, MUKESH MISHRA,  
THE STATE OF M.P. VINOD YADAV, RS.SAINI, BALRAJ TIWARI / A.G.  
[ FOR FINAL HEARING ]

CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT :

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10. CRA 840/1995 SANURAM AND OTHERS Vs AWADH TRIPATHI, SMT.INDIRA TRIPATHI /  
THE STATE OF M.P. A.G.  
[ FOR FINAL HEARING ]  
{ LINK WITH CRA 1065/1995 (D) }  
( ON BAIL )

CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT :

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11. CRA 1033/1995 GOBARU @ GOBARDHAN & ORS. Vs ATUL AWASTHY, MDN.BAJPAI, S.GAUTAM, HEMLATA RAI,  
STATE KN.NANDE, SN.NANDE, RK.JAIN, SHIVRAJ SINGH,  
ATUL ANAND AWASTHY, CK.KESHARWANI / A.G.  
[ FOR FINAL HEARING ]  
( ON BAIL )  
C.O.

CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT : KAWARDHA

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12. CRA 674/2005 | MANDEEP @ PRASHANT @ PRABHAT @ SUBODH Vs OP.YADAV, RANJEET K.MAJUMDAR, VN.TIWARI,  
| STATE OF CHHATTISGARH | RAJESH PANDEY, RAKESH PANDEY,  
| | RASHMI THAKUR, PURNIMA SINGH,  
| | SATISH CHAND VERMA / A.G.  
| [ FOR FINAL HEARING ]  
| { LISTED ALONG WITH CRA 66/2008 }  
| { ALLOTTED MATTER TO D.B. - I }  
| C.O. { MONTH OF FEB. }

CATEGORY : | 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT : | SURGUJA

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13. CRA 66/2008 | RAJIV @ RAJU Vs SATISH CHANDRA VERMA, RAJESH PANDEY,  
| STATE OF CHHATTISGARH | RAKESH PANDEY, RASHMI THAKUR,  
| | PURNIMA SINGH, RANJEET K.MAJUMDAR,  
| | VN.TIWARI / A.G.  
| [ FOR FINAL HEARING ]  
| { LISTED ALONG WITH CRA 674/05 }  
| { ALLOTTED MATTER TO D.B. - I }  
| C.O. { MONTH OF FEB. }

CATEGORY : | 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT : | SURGUJA

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BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-DBFEB17.CJSKMHWKL-)\*\*

DIVISION BENCH ( I )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE THE CHIEF JUSTICE  
AND  
HON'BLE SHRI JUSTICE SUNIL KUMAR SINHA  
COURT HALL. "1"

-----  
( ALL WRIT APPEALS PERTAINING TO TRANSFER & DEPUTATION MATTERS,  
ALL MISCELLANEOUS APPEALS (CLAIMS) UP TO THE YEAR 2006  
(EXCEPT MISCELLANEOUS APPEALS (CLAIMS) FILED AGAINST THE ORDERS OF  
DISMISSAL OF CLAIMS AND FILED BY INSURANCE COMPANY, OWNERS & DRIVERS),  
ALL CRIMINAL APPEALS UP TO THE YEAR 2000, SPECIALLY ORDERED AND TIED-UP MATTERS.

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 02:15 P.M. ONWARDS

MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ]

- |
1. MAC 1268/2007 | SMT. RADHA BAI AND OTHERS Vs | DHIRENDRA MISHRA, AP.SHARMA, RB.RATHOUR /  
| THE OREINTAL INSURANCE CO. LTD. & ANR. | VINAY PANDEY, AJAY MISHRA  
| [ FOR FURTHER ORDERS ] WR  
| { ALLOTTED MATTER TO D.B. - I }  
| C.O. A/6/W
- CATEGORY : | 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
| -OF COMPENSATION.)
- DISTRICT : | \*\*\*\*\*
2. MAC 354/2010 | THE ORIENTAL INSURANCE CO. LTD. Vs | VINAY PANDEY, ALI ASGAR, SANKALP JAISWAL,  
| RADHA BAI AND OTHERS | AJAY MISHRA /  
| [ ON ADMISSION ]  
| { WITH MAC 1268/07 }  
| { ALLOTTED MATTER TO D.B. - I }
- CATEGORY : | 1205 : COMPENSATION MATTERS: - (MATTERS RELATING TO APPEALS FILED BY -  
| - INSURANCE COMPANIES.)
- DISTRICT : | BILASPUR  
| -----| \*\*\*\*\*
3. MAC 167/2009 | ICICI LOMBARD GENERAL INSURANCE Vs | SOURABH SHARMA, JS.CHANDEL,  
| SMT.PARWATI AND OTHERS | ADITYA SHARMA /  
| | JAMEEL AKHTAR LOHANI, GVK.RAO,  
| | HANUMAN AGRAWAL  
| [ FOR FURTHER ORDERS ]  
| { LINK ALONG WITH MAC 1018/2010 & MAC  
| 676/09 }  
| { ALLOTTED MATTER TO D.B. - I }
- CATEGORY : | 1205 : COMPENSATION MATTERS: - (MATTERS RELATING TO APPEALS FILED BY -  
| - INSURANCE COMPANIES.)
- DISTRICT : | \*\*\*\*\*
4. MAC 1018/2010 | ICICI LOMBARD GENERAL INSURANC CO LTD Vs | SOURABH SHARMA, ADITYA SHARMA /  
| SAROJA KHARWAR AND OTHERS | AP.SHARMA, SUDHIR AGRAWAL, JYOTI AGRAWAL,  
| | P.DUTTA  
| [ FOR FURTHER ORDERS ] WR  
| { ALONG WITH MAC 167/09 & 676/09 }  
| { ALLOTTED MATTER TO D.B. - I }
- CATEGORY : | 1205 : COMPENSATION MATTERS: - (MATTERS RELATING TO APPEALS FILED BY -  
| - INSURANCE COMPANIES.)
- DISTRICT : | \*\*\*\*\*
5. MAC 676/2009 | SMT PARVATI AND ORS Vs | JAMEEL AKHTAR LOHANI, GVK RAO /  
| KRISHNA DESHMUKH AND ORS | SOURABH SHARMA, RP.SHARMA, AL.SINGROUL  
| [ FOR FINAL HEARING ] WR  
| { ALONGWITH MAC 167/09 & MAC 1018/2010 }  
| { ALLOTTED MATTER TO D.B. - I }
- CATEGORY : | 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
| -OF COMPENSATION.)
- DISTRICT : | -----| \*\*\*\*\*
6. MAC 1173/2011 | RAJESH KUMAR BARETH AND ANOTHER Vs | RAVINDRA AGRAWAL /  
| NIZAM KHAN  
| [I.A. 01 FOR CONDONATION OF DELAY& I.A. 02  
| FOR APPLICATION U/O 41 RULE 27 OF C.P.C.  
| & I.A. 03 FOR EXEMPTION FROM FILING TYPED COPY  
| OF REPORT F.I.R. & M.C.C. REPORT. & I.A. 04  
| FOR HEARING THE CASE ALONGWITH MA. NO. 1137/10]  
| { LIST ALONG WITH MAC 1137/2010 }|  
| { ALLOTTED MATTER TO D.B. - I }
- CATEGORY : | 1203 : COMPENSATION MATTERS: - (DRIVER/OWNERS LIABILITY MATTERS.)
- DISTRICT : | \*\*\*\*\*

7. MAC 1137/2010 | NIZAM KHAN Vs ABHIJIT SARKAR, K.KALAMKAR,  
 RAJESH KUMAR BARETH & ANO. AV.SHRIDHAR, AJAY RAJWADE / RAVINDRA AGRAWAL,  
 | DEVENDRA KUMAR SHUKLA  
 | RAKESH KUSHWAHA  
 | [ FOR FINAL HEARING ]  
 | { LIST ALONG WITH MAC 1173/2011 }  
 | { ALLOTTED MATTER TO D.B. - I }  
 |  
 CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
 | -OF COMPENSATION.)  
 DISTRICT : -----| \*\*\*\*\*

MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ]  
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8. CRA 516/2008 CHAITU RAM Vs JK.SHASTRI, SUSHMA CHANDEL, B.NARAYAN RAO /  
 STATE OF CHHATTISGARH A.G.  
 [ FOR ORDERS ON I.A.NO. 1 FOR  
 SUSPENSION OF SENTENCE AND GRANT OF BAIL ]  
 (2ND BAIL)  
 C.O.  
 CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
 DISTRICT : JASHPUR  
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BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
 ( N.D.TIGALA )  
 ADDITIONAL REGISTRAR (J)

-1- \*\*(-DBFEB17.CJRN(FR)MHWKL-)\*\*  
 DIVISION BENCH (II)  
 DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
 BEFORE : HON'BLE THE CHIEF JUSTICE  
 AND  
 HON'BLE SHRI JUSTICE RANGNATH CHANDRAKAR  
 COURT HALL. "1"  
 -----

( ALL MISCELLANEOUS APPEALS (CLAIMS) FROM THE YEAR-2007 ONWARDS  
 { EXCEPT MISCELLANEOUS APPEALS (CLAIMS) FILED AGAINST THE ORDERS OF  
 DISMISSAL OF CLAIMS AND FILED BY INSURANCE COMPANY, OWNERS & DRIVERS },  
 SPECIALLY ORDERED & TIED UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. TO 1:30 P.M.  
 MOTION HEARING [ FRESH MATTERS ]  
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1. MAC 222/2012 LAXMICHAND DADSENA Vs YASHWANT TIWARI, AMIYAKANT TIWARI /  
 RAJESH KUMAR & OTHERS  
 [ I.A. NO. 1 FOR CONDONATION OF STAY]  
 CATEGORY : 0  
 DISTRICT : \*\*\*\*\*

2. MAC 224/2012 CHAPOLA BAGCHI & ORS Vs V.A. GOVERDHAN, M.V. PARANJPE /  
 PENDRAV PRASAD BISAI & ORS  
 [ I.A. NO. 1 FOR CONDONATION OF DELAY]  
 CATEGORY : 0  
 DISTRICT : \*\*\*\*\*

3. MAC 225/2012 KUNDAN LAL GANVEER Vs MANOJ PARANJPE, VAIBHAV A. GOVERDHAN,  
 RAKESH KUMAR MISHRA & ORS VIKRAM DIXIT /  
 [ ON ADMISSION]  
 CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
 -OF COMPENSATION.)  
 DISTRICT :



DISTRICT :

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6. MAC 175/2011 AMOLIRAM & ORS Vs AL.SINGROUL,ASHISH NAG /  
SIYARAM & ORS AMRITO DAS  
[ FOR FINAL HEARING ] WR

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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7. MAC 204/2011 SMT. RAJESHWARI JAISWAL & ORS Vs PRAVEEN KUMAR TULSYAN /  
SANTOSH KUMAR & ORS. SS.RAJPUT,ANANT BAJPAI  
[ FOR FINAL HEARING ] WR  
C.O. A/2/W

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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8. MAC 287/2011 MINOR SEFANI BAI Vs C.JAYANT K.RAO,AJEET KUMAR YADAV,  
PAWAN KUMAR & ORS. SL.CHANDRA / RAJ AWASTHI,ANAND GUPTA  
[ FOR FINAL HEARING ] WR  
C.O. A/2/W

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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9. MAC 712/2011 AMIT JOSHI Vs RN.JHA,RAHUL JHA,MANOJ CHOUHAN,  
AATMARAM AND OTHERS ANAND KESHARWANI / GOUTAM KHETRAPAL,  
RAKESH SAHU  
[ FOR FINAL HEARING ] WR

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-DBFEB17.CJRNHWKL-)\*\*

DIVISION BENCH (II)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE THE CHIEF JUSTICE  
AND  
HON'BLE SHRI JUSTICE RANGNATH CHANDRAKAR  
COURT HALL. "1"

( ALL MISCELLANEOUS APPEALS (CLAIMS) FROM THE YEAR-2007 ONWARDS  
{ EXCEPT MISCELLANEOUS APPEALS (CLAIMS) FILED AGAINST THE ORDERS OF  
DISMISSAL OF CLAIMS AND FILED BY INSURANCE COMPANY, OWNERS & DRIVERS },  
SPECIALLY ORDERED & TIED UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. TO 1:30 P.M.  
MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ]

1. MAC 778/2007 SUNIT KUMAR SINGH & ORS. Vs RK.SURYA,ANURAG JHA /  
VIKRAM MOHITAE & ORS. SHASHANK THAKUR,SRJ.JAISWAL,  
[ FOR FURTHER ORDERS ] WR ABHISHEK THAKUR,HANUMAN PRASAD AGRAWAL

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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2. MAC 51/2008

FAIYYAZ AHMAD & ANOTHER Vs  
SHABIR KHAN & 2 OTHERS  
[ FOR ADMISSION AND  
I.A.NO. 2 APPL. FOR URGENT HEARING ]  
{ MAC 664/09 (D) }  
C.O. A/2/W

ARVIND KUMAR DUBEY /  
RR.SINHA, ASHOK PATIL, RAJ AWASTHI, RAHUL MISHRA

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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3. MAC 672/2011

TEJESHWER @ HUMAN Vs  
RAMESH & ORS.  
[ ON ADMISSION AND I.A.NO. 1 FOR CONDONATION  
OF DELAY ]  
C.O. A/3/W

YOGESH PANDEY /

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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4. MAC 758/2011

SANTOSH TIWARI Vs  
MOTILAL SAHU & ANR  
  
[ FOR FURTHER ORDERS ] WR

GOUTAM KHETRAPAL, AVINASH CHAND SAHU,  
RAKESH SAHU / ABHISHEK SINHA, GHANSHYAM PATEL  
VARUN DUBEY, DL.DEWANGAN

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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5. MAC 809/2011

SMT.FUTO BAI & ORS. Vs  
PYARE LAL & ORS.  
[ ON ADMISSION ] WR  
C.O. A/4/W

SUSHIL DUBEY, NK.CHATTERJEE, SHANTANU KUMAR /

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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6. MAC 810/2011

PANCHRAM & ORS. Vs  
SAKTAR SINGH & ANR.  
[ FOR FURTHER ORDERS ] WR

RUPESH SHRIVASTAVA, VINOD DESHMUKH /  
SUDHIR AGRAWAL, P.DUTTA, JYOTI AGRAWAL

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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7. MAC 1142/2011

KESH RAM PATEL Vs  
RUPESH KUMAR GUPTA & ORS.  
[ ON ADMISSION ] WR

PR.PATANKAR, RAM PATANKAR, KUNAL DAS /

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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8. MAC 1187/2011

SONKU RAM & ORS. Vs  
RAJENDRA KUMAR & ORS.  
[ FOR FURTHER ORDERS ] WR

PANKAJ AGRAWAL, JK.GUPTA /  
RN.PUSTY

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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9. MAC 1191/2011

SMT. MAMTA KATELIHA & ORS. Vs  
GEETARAM PATLE & ORS.  
[ FOR FURTHER ORDERS ] WR

ASHISH SHUKLA, UK.SINGH CHANDEL,  
GOPAL PRASAD MATHUR / RN.PUSTY

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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10. MAC 2/2012

JALAN SINGH KASHYAP Vs  
ASHOK KUMAR RAJPUT & ORS.  
[ ON ADMISSION ] WR

PK.TULSYAN, AKHILESH DALPATI /  
DASHRATH GUPTA

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

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11. MAC~ 3455/2011  
PRNO.

SIDHARTH @ SIDHNATH YADAV Vs  
RAJU RAM & ORS.  
[ FOR ORDERS ON DEFAULT AS PER OFFICE NOTE  
DT. 14/02/2012 :-  
PAGE NO. 9 IS INCOMPLETE IN EXTRA COPY ]

RAKESH THAKUR, SHASHI KUMAR /

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-DBFEB17.SKRS(FR)MHWKL-)\*\*

DIVISION BENCH (IV)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE SUNIL KUMAR SINHA  
AND  
HON'BLE SHRI JUSTICE RADHE SHYAM SHARMA  
COURT HALL. "3"

( ALL PIL PETITIONS, ALL WRIT APPEALS ARISING OUT OF OTHER THAN SERVICE MATTERS,  
ALL WRIT PETITIONS ( OTHER THAN SERVICE MATTERS ), ALL HABEAS CORPUS PETITIONS,  
ALL COMPANY APPEALS, SPECIALLY ORDERED & TIED UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. TO 01:30 P.M.  
MOTION HEARING [ FRESH MATTERS ]

1. WPS 784/2012

DHARAMPAL KURRE Vs  
UNION OF INDIA & OTHERS  
[ ON ADMISSION ]

ASHOK KUMAR SHUKLA, SMT. GUNJAN  
SHUKLA / ASST.T.S.G.

CATEGORY : 629 : SERVICE MATTERS: (CENTRAL ADMINISTRATION TRIBUNAL MATTERS.)

DISTRICT :

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BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-DBFEB17.SKRS(FR)MHWKL1-)\*\*

DIVISION BENCH (IV)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE SUNIL KUMAR SINHA  
AND  
HON'BLE SHRI JUSTICE RADHE SHYAM SHARMA  
COURT HALL. "3"

( ALL PIL PETITIONS, ALL WRIT APPEALS ARISING OUT OF OTHER THAN SERVICE MATTERS,  
ALL WRIT PETITIONS ( OTHER THAN SERVICE MATTERS ), ALL HABEAS CORPUS PETITIONS,



( ALL PIL PETITIONS, ALL WRIT APPEALS ARISING OUT OF OTHER THAN SERVICE MATTERS,  
ALL WRIT PETITIONS ( OTHER THAN SERVICE MATTERS ), ALL HABEAS CORPUS PETITIONS,  
ALL COMPANY APPEALS, SPECIALLY ORDERED & TIED UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. TO 01:30 P.M.  
MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ]

- |
- 1.WA 205/2011 | MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
| STATE OF CHHATTISGARH & ANOTHER ADITYA SHARMA / A.G.  
| [ FOR ORDERS ON I.A.NO. 3 FOR CONDONATION OF  
| DELAY IN P.F. AND I.A.NO. 4 FOR EXEMPTION FROM  
| FILING AFFIDAVIT AND AR(J) ORDER DT. 03/01/12 ]  
| { ALLOTTED MATTER TO D.B. - IV }
- CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | RAIGARH  
| \*\*\*\*\*
- 2.WA 209/2011 | MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
| STATE OF CHHATTISGARH & ORS. ADITYA SHARMA / AG  
| [ I.A. 01 FOR CONDONATION OF DELAY &  
| IA. 02 FOR EXEMPTION FROM FILING C.C. ]  
| (WITH WPS 7511/2010 (D) )  
| { ALONG WITH WA 205/2011 }
- CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | \*\*\*\*\*
- 3.WA 210/2011 | | MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
| STATE OF CHHATTISGARH & ANR. ADITYA SHARMA / AG  
| [ I.A. 01 FOR CONDONATION OF DELAY &  
| I.A. 02 FOR EXEMPTION FROM FILING C.C. ]  
| ( WITH WPS 7457/2010 (D) )  
| { ALONG WITH WA 205/11 }
- CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | \*\*\*\*\*
- 4.WA 223/2011 | MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
| STATE OF CHHATTISGARH & ANOTHER ADITYA SHARMA / A.G.  
| [ FOR FURTHER ORDERS ]  
| { ALONG WITH WPS 309/11 }  
| { ALONG WITH WA 205/11 }
- CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | \*\*\*\*\*
- 5.WA 224/2011 | MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
| STATE OF CHHATTISGARH & ANOTHER ADITYA SHARMA / A.G.  
| [ FOR FURTHER ORDERS ]  
| { ALONG WITH WPS 310/11 (D) }  
| { ALONG WITH WA 205/2011 }
- CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | \*\*\*\*\*
- 6.WA 225/2011 | MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
| STATE OF CHHATTISGARH & ANR. ADITYA SHARMA / A.G.  
| [ FOR FURTHER ORDERS ]  
| (WITH WPS 308/2011)  
| { ALONG WITH WA 43/11 }
- CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | \*\*\*\*\*
- 7.WA 229/2011 | MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
| STATE OF CHHATTISGARH & ANR. ADITYA SHARMA / AG

[ ON ADMISSION & I.A. 01 FOR EXEMPTION ]  
(WITH WPS 470/2011 & WA 205/11 )  
C.O. N/W

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : RAJNANDGAON  
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8.WA 240/2011 MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ANOTHER ADITYA SHARMA / A.G.  
[ FOR FURTHER ORDERS ]  
{ ALONG WITH WPS 456/11 (D) }  
{ ALONG WITH WA 205/11 }  
C.O. N/W

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : RAJNANDGAON  
\*\*\*\*\*

9.WA 245/2011 MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ANOTHER ADITYA SHARMA / A.G.  
[ FOR FURTHER ORDERS ]  
{ WPS 484/11 (D) }  
{ ALONG WITH WPS 484/11 & WA 205/11 }

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : RAJNANDGAON  
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10.WA 251/2011 MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ORS. SUDEEP AGRAWAL, ADITYA SHARMA / A.G.  
[ FOR FURTHER ORDERS ]  
{ ALLOTTED MATTER TO D.B. - IV }  
{ ALONG WITH WPC 458/11 (D) }  
{ ALONG WITH WA 205/11 }  
C.O. N/W

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : RAJNANDGAON  
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11.WA 252/2011 MUNICIPAL CORPORATION Vs SANJAY AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ANOTHER ADITYA SHARMA / A.G.  
[ FOR FURTHER ORDERS ]  
{ LIST ALONG WITH WA 205/11 & WA 43/11 }  
{ ALONG WITH WP 7516/10 (D) }  
C.O.

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : RAJNANDGAON  
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12.WA 253/2011 MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ANOTHER ADITYA SHARMA / A.G.  
[ FOR FURTHER ORDERS ]  
{ ALONG WITH WA 205/11 & WA 43/11 }  
{ ALONG WITH WP 450/11 (D) }  
C.O. N/W

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : RAJNANDGAON  
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13.WA 254/2011 MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ORS. ADITYA SHARMA / A.G.  
[ FOR FURTHER ORDERS ]  
(WITH WPS 472/2011)  
{ ALONG WITH WA 205/11 & WA 43/11 }

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :  
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14.WA 256/2011 MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ANR. ADITYA SHARMA / A.G.  
[ FOR FURTHER ORDERS ]  
( WITH WPS 482/2011 (D) )  
{ ALONG WITH WA 205/11 & WA 43/11 }  
C.O. N/W

CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | \*\*\*\*\*

15.WA 257/2011 | MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ORS. ADITYA SHARMA / AG  
| [ FOR FURTHER ORDERS ]  
| { ALLOTTED MATTER TO D.B. - IV }  
| (WITH WPS 7458/2010 (D) )  
| { ALONG WITH WA 205/11 }  
| C.O. N/W

CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | RAJNANDGAON  
| \*\*\*\*\*

16.WA 258/2011 | MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ANOTHER ADITYA SHARMA / A.G.  
| [ FOR FURTHER ORDERS ]  
| { WPS 7448/10 (D) }  
| { ALONG WITH WA 205/11 & WA 43/11 }  
| C.O. N/W

CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | RAJNANDGAON  
| \*\*\*\*\*

17.WA 259/2011 | MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ORS. ADITYA SHARMA, SANJAY SHARMA / A.G.  
| [ FOR FURTHER ORDERS ]  
| { ALONG WITH WPS 306/11 (D) }  
| { ALONG WITH WA 205/2011 & WA 43/11 }  
| C.O. N/W

CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | RAJNANDGAON  
| \*\*\*\*\*

18.WA 260/2011 | MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ORS. ADITYA SHARMA / A.G.  
| [ FOR FURTHER ORDERS ]  
| { ALLOTTED MATTER TO D.B. - IV }  
| (WITH WPS 449/2011 (D) )  
| { ALONG WITH WA 205/11 }  
| C.O. N/W

CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | RAJNANDGAON  
| \*\*\*\*\*

19.WA 261/2011 | MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ANR ADITYA SHARMA / A.G.  
| [ FOR FURTHER ORDERS ]  
| (WITH WPS 342/2011 (D) )  
| { ALONG WITH WA 205/11 & WA 43/11 }

CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | \*\*\*\*\*

20.WA 262/2011 | MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ANR. ADITYA SHARMA / A.G.  
| [ FOR FURTHER ORDERS ]  
| { ALONG WITH WA 43/11 & CONN. MATTERS }  
| (WITH WPS 341/2011 (D) )  
| C.O. A/4/W

CATEGORY : | 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : | RAJNANDGAON  
| \*\*\*\*\*

21.WA 265/2011 | MUNICIPAL CORPORATION Vs SANJAY AGRAWAL, SOURABH SHARMA,  
STATE OF CHHATTISGARH & ANO ADITYA SHARMA / A.G.  
| [ FOR FURTHER ORDERS ]  
| { ALONG WITH WA 43/11 & CONN. MATTERS }  
| { ALLOTTED MATTER TO D.B. - IV }  
| C.O. A/4/W  
| { WP 453/11 (D) IS KEPT BELOW }

CATEGORY :	603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)
DISTRICT :	RAJNANDGAON *****
22.WA 266/2011	MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA, STATE OF CHHATTISGARH & ORS. ADITYA SHARMA / A.G. [ FOR FURTHER ORDERS ] (WITH WPS 469/2011) { ALONG WITH WA 205/11 & WA 43/11 } { ALLOTTED MATTER TO D.B. - IV } C.O. A/4/W
CATEGORY :	603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)
DISTRICT :	RAJNANDGAON *****
23.WA 267/2011	MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA, STATE OF CHHATTISGARH & ORS. ADITAYA SHARMA / AG [ FOR FURTHER ORDERS ] (WITH WPS 338/2011 (D) ) { ALONG WITH WA 205/11 }
CATEGORY :	603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)
DISTRICT :	RAJNANDGAON *****
24.WA 268/2011	MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA, STATE OF CHHATTISGARH & ORS. SUDEEP AGRAWAL, ADITYA SHARMA, SANJAY SHARMA / A.G. [ FOR FURTHER ORDERS ] { ALLOTTED MATTER TO D.B. - IV } { ALONG WITH WA 205/11 } { WI 444/11 (D) IS KEPT BELOW } C.O. A/4/W
CATEGORY :	603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)
DISTRICT :	RAJNANDGAON *****
25.WA 269/2011	MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA, STATE OF CHHATTISGARH ADITYA SHARMA / A.G. [ FOR FURTHER ORDERS ] { ALLOTTED MATTER TO D.B. - IV } { WP 459/11 (D) } { ALONG WITH WA 205/11 }
CATEGORY :	603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)
DISTRICT :	RAJNANDGAON *****
26.WA 271/2011	MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA, STATE OF CHHATTISGARH & ORS. ADITYA SHARMA / AG [ FOR FURTHER ORDERS ] (WITH WPS 452/2011) { ALONG WITH WA 205/11 & WA 43/11 }
CATEGORY :	603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)
DISTRICT :	RAJNANDGAON *****
27.WA 272/2011	MUNICIPAL CORPORATION Vs SANJAY K.AGRAWAL, SOURABH SHARMA, STATE OF CHHATTISGARH & ORS. SANDEEP AGRAWAL, ADITYA SHARMA / A.G. [ FOR FURTHER ORDERS ] { ALONG WITH WPS 7510/10 (D) } { ALONG WITH WA 205/11 }
CATEGORY :	603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)
DISTRICT :	RAJNANDGAON *****
28.WA 273/2011	MUNICIPAL CORPORATION RAJNANDGAON Vs SANJAY K.AGRAWAL, SOURABH SHARMA, STATE & ANR. ADITYA SHARMA / A.G. [ FOR FURTHER ORDERS ] (WITH WPS 471/2011 & WA 43/11 ) { ALLOTTED MATTER TO D.B. - IV }
CATEGORY :	603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)
DISTRICT :	RAJNANDGAON *****

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29.WA 274/2011

MUNICIPAL CORPORATION Vs  
STATE OF CHHATTISGARH & ANR.  
[ FOR FURTHER ORDERS ]  
{ ALONG WITH WA 205/11 & WA 43/11 }

SANJAY AGRAWAL, SOURABH SHARMA,  
ADITYA SHARMA / A.G.

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :

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30.WA 43/2011

MUNICIPAL COUNCIL & ANR. Vs  
STATE OF C.G. & ORS.  
[ FOR FINAL HEARING ]  
{ ALLOTTED CASE TO D.B. - IV }  
( LIST ALONGWITH WA 221/2011, 205, 208, 209,  
210, 223, 224, 225, 229, 240, 241, 245, 251, 252,  
253, 254, 256, 257, 258, 259, 260, 261, 262, 265  
266, 267, 268, 269, 270, 271, 272, 273 AND 274/11 }  
{ WPS 6798/10 (D) IS KEPT BELOW }

SANJAY K.AGRAWAL, SOURABH SHARMA,  
ADITYA SHARMA / AG., GS.AHLUWALIA, HS.AHLUWALIA

CATEGORY : 602 : SERVICE MATTERS: (REGULARIZATION OF AD-HOC EMPLOYEES ETC.)  
DISTRICT : RAJNANDGAON

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31.WA 221/2011

NAGAR PANCHAYAT BHATGAON Vs  
STATE OF CHHATTISGARH & ORS  
[ FOR FINAL HEARING ]  
{ ALLOTTED CASE TO D.B. - IV }  
( WITH WPS 1074/2011 )  
( ALONGWITH WA 43/2011 )

PAWAN KESHARWANI /  
AG, SUDEEP AGRAWAL, RUCHI AGRAWAL

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : RAIPUR

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32.WA 208/2011

MUNICIPAL CORPORATION Vs  
STATE OF CHHATTISGARH & ANR.  
[ ON ADMISSION & I.A. 01 FOR EXEMPTION FROM  
FILING C.C. OF ORDER ]  
(WITH WPS 454/2011 (D) )

SANJAY K.AGRAWAL, SOURABH SHARMA,  
ADITYA SHARMA / AG

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :

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33.WA 241/2011

MUNICIPAL CORPORATION Vs  
STATE OF CHHATTISGARH  
[ FOR FURTHER ORDERS ]  
{ WPS 460/10 (D) }

SANJAY K.AGRAWAL, SOURABH SHARMA,  
ADITYA SHARMA / A.G.

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :

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34.WA 270/2011

MUNICIPAL CORP. RAJNANDGAON Vs  
STATE OF CHHATTISGARH & ANR  
[ FOR FURTHER ORDERS ]  
C.O. A/4/W  
(WITH WPS 448/2011)

SANJAY K.AGRAWAL, SOURABH SHARMA,  
ADITYA SHARMA / A.G.

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :

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35.WA 426/2011

SMT. RAJ BAI BHARGAV & ORS. Vs  
STATE OF C.G. & ORS.  
[ FOR FURTHER ORDERS ]  
{ ALONG WITH WA 551/11, 552/11 & 553/11 }  
(WITH REVP 57/10 & WP 4569/2006)  
(ALLOTTED DB- IV)

PRAKASH TIWARI, AKHILESH MISHRA /  
A.G.

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT : BILASPUR

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36.WA 551/2011

SMT.CHHAYA GOEL Vs  
STATE OF CHHATTISGARH & ORS.

SUNIL TRIPATHI /  
A.G.

[ FOR FURTHER ORDERS ]  
| C.O. { MONTH OF FEB. }  
(WITH WPS 5277/06)  
| { WITH REVP 32/2010 }  
{ ALONG WITH WA 426/11, 552/11, 553/11 }  
| { ALLOTTED MATTER TO D.B. - IV }

CATEGORY : | 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :

| \*\*\*\*\*

37.WA 552/2011 | SMT.RANJANA KUSHWAHA & ORS. Vs SUNIL TRIPATHI /  
STATE OF CHHATTISGARH & ORS. A.G.  
| [ FOR FURTHER ORDERS ]  
{WITH REVP 28/2010 (D) }  
| (WITH WP 4744/06 (D) )  
{ ALLOTTED MATTER TO D.B. - IV }  
| C.O. { MONTH OF FEB. }

CATEGORY : | 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :

| \*\*\*\*\*

38.WA 553/2011 | O.P.THAKUR & ORS. Vs SUNIL TRIPATHI /  
STATE OF CHHATTISGARH & ORS. A.G.  
| [ FOR FURTHER ORDERS ]  
(WITH REVIEW PETITION 24/2010 (D))  
| (WITH WPS 4747/05 (D))  
{ ALLOTTED MATTER TO D.B. - IV }  
| { ALONG WITH WA 551/11 & 426/11 }

CATEGORY : | 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :

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39.WPC 328/2011 | SULDHAR NAG Vs VARUN SHARMA, KULDEEP DUBEY,  
STATE OF CHHATTISGARH & ANO. BHAVANA PALI / A.G.,  
ASHUTOSH SINGH KACHHAWAHA, BL. SAHU,  
PUSHPA DWIVEDI  
| [ FOR FURTHER ORDERS ]  
C.O. A/2/W

CATEGORY : | 2110 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : -  
- ( OTHERS AND MIXED BAG ONES.)

DISTRICT : DANTEWADA  
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40.WPC 7745/2011 | M/S SAI CONSTRUCTION THR. ATUL SHUKLA Vs RAHUL JHA, MANOJ CHAUHAN, SANJEEV KUMAR SAHU,  
STATE OF C.G. & ORS. ANURAG SHRIVASTAVA / A.G.  
| [ FOR FURTHER ORDERS ]  
C.O. N/W

CATEGORY : | 2103 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : - ( CONTRACT ACT.)  
DISTRICT : BILASPUR  
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BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-DBFEB18.TPRN(FD)FHWKL-)\*\*

DIVISION BENCH ( VI )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE T.P.SHARMA  
AND  
HON'BLE SHRI JUSTICE RANGNATH CHANDRAKAR  
COURT HALL. "5"

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( ALL CRIMINAL MATTERS { EXCEPT PETITIONS U/S 378 OF CRPC,  
ALL ACQUITTAL APPEALS, ALL CRIMINAL REVISIONS FILED AGAINST THE JUDGMENT  
OF ACQUITTAL & CRIMINAL APPEALS UP TO THE YEAR 2000 & HABEAS CORPUS PETITIONS },  
SPECIALLY ORDERED & TIED UP MATTERS. )





45. CRA 125/2008 RAJU @ DULAR YADAV & ANR. Vs SANTOSH SAHU, JANAK RAM VERMA, CR. SAHU,  
STATE OF CHHATTISGARH SOURABH KUMAR DAS, SK. DADSENA, SK. DASS /  
A.G.  
[ FOR FINAL HEARING ]  
{ LISTED ALONG WITH CRA 1113/07, 204/08 &  
205/08 }  
{ ABOVE 5 YEARS }  
C.O. { MONTH OF FEB. }

CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT : DHAMTARI  
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46. CRA 204/2008 KAMTA RAM YADAV Vs JR. VERMA, CR. SAHU, SANTOSH SAHU,  
STATE OF CHHATTISGARH SK. DADSENA, SAURABH KUMAR DASS,  
JSP. CHANDRASEN / A.G.  
[ FOR FINAL HEARING ]  
{ LISTED ALONG WITH CRA 205/08, 125/08 &  
1113/07 }  
( ON BAIL )  
C.O. { MONTH OF FEB. }

CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT : DHAMTARI  
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47. CRA 205/2008 KRIPA RAM YADAV & ANR. Vs JR. VERMA, CR. SAHU, SANTOSH SAHU,  
STATE OF CHHATTISGARH SK. DADSENA, SAURABH KUMAR DASS,  
JSP. CHANDRASEN, SK. DASS / A.G.  
[ FOR FINAL HEARING ]  
{ ALONG WITH CRA 204/08 }  
( ON BAIL )  
C.O. { MONTH OF FEB. }

CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT : DHAMTARI  
-----| \*\*\*\*\*

48. CRA 1149/2007 RAM SAHAI Vs RK. PALI, FOUZIA MIRZA, S. MIRZA /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
{ ABOVE 5 YEARS }  
C.O. W/C

CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT : KAWARDHA  
\*\*\*\*\*

49. CRA 795/2005 GOURI SHANKAR Vs JAIL APPEAL, RAVISH VERMA /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
( IN JAIL )  
C.O. W/C

CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT : SURGUJA  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D. TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-  
DIVISION BENCH ( VI )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE T.P. SHARMA  
AND  
HON'BLE SHRI JUSTICE RANGNATH CHANDRAKAR  
COURT HALL. "5"

\*\*(-DBFEB18.TPRNFHWKL-)\*\*DB-3

( ALL CRIMINAL MATTERS { EXCEPT PETITIONS U/S 378 OF CRPC,  
ALL ACQUITTAL APPEALS, ALL CRIMINAL REVISIONS FILED AGAINST THE JUDGMENT  
OF ACQUITTAL & CRIMINAL APPEALS UP TO THE YEAR 2000 & HABEAS CORPUS PETITIONS },

SPECIALLY ORDERED & TIED UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 02:15 P.M.ONWARDS  
FINAL HEARING

-----

1. FA 148/2007 M/S SADHULAL SHRIKISHAN Vs QAMRUL AZIZ,DEEPAK GUPTA,GVK.RAO,  
SHRI RADHESHYAM BANSAL SANJAY SHYAM AGRAWAL /  
ASHUTOSH SINGH GAHARWAR,AVINASH MISHRA  
[ FOR FINAL HEARING ] WR + PBK  
F.D. FOR 17/02/2012  
[ DB-3 MATTER ]
- CATEGORY : 2108 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : - ( MATTERS RELATING -  
DISTRICT : - TO RECOVERY OF DEBTS/BANK LOANS DUE UNDER THE BANKS AND FINANCIAL INSTITUTIONS.)  
\*\*\*\*\*
2. FAM 33/2010 SATISH SAHU Vs VC.OTTALWAR, IS.SAHU,DK.DUBEY,  
SMT SHAKUNTALA SAHU SIDDHARTH RATHOD, AKHTAR HUSSAIN /  
SMT.SUNITA THAKUR,MK.BHADURI,  
ARUN KUMAR SINGH,ANIL SINGH RAJPUT  
[ FOR FINAL HEARING ]WR  
F.D. FOR 17/02/2012  
[ DB-3 MATTER ]
- CATEGORY : 1502 : FAMILY LAW MATTERS: (OTHER DIVORCE MATTERS.)  
DISTRICT : \*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-DBFEB18.TPRNMHWKL-)\*\*

DIVISION BENCH ( VI )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE T.P.SHARMA  
AND  
HON'BLE SHRI JUSTICE RANGNATH CHANDRAKAR  
COURT HALL. "5"

-----  
( ALL CRIMINAL MATTERS { EXCEPT PETITIONS U/S 378 OF CRPC,  
ALL ACQUITTAL APPEALS, ALL CRIMINAL REVISIONS FILED AGAINST THE JUDGMENT  
OF ACUITTAL & CRIMINAL APPEALS UP TO THE YEAR 2000 & HABEAS CORPUS PETITIONS },  
SPECIALLY ORDERED & TIED UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 02:15 P.M.ONWARDS  
MOTION HEARING [ FRESH MATTERS ]

-----

1. CRA 129/2012 SITA RAM DEVDAS Vs DEEPAK GUPTA,AKHILESH KUMAR /  
STATE A.G.  
[ FOR ORDERS ON ADMISSION & I.A.NO.01/12  
FOR SUSPENSION OF SENTENCE & GRANT OF  
BAIL ]
- CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT : DURG  
\*\*\*\*\*
2. CRA 145/2012 RAJARAM SAHU & ORS Vs VIVEK SHARMA,VIMLESH BAJPAI,  
STATE OF CHHATTISGARH KK.DEWANGAN / A.G.  
[ ON ADMISSION AND I.A.NO. 1/12 FOR  
SUSPENSION OF SENTENCE AND GRANT OF BAIL ]
- CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT : JANJGIR-CHAMPA  
\*\*\*\*\*

3. CRA 910/2011 SANJAY KANNAUJE Vs PRASHANT TIWARI, SHASHI BHUSHAN TIWARI, STATE OF CHHATTISGARH RAKESH THAKUR / A.G. [ FOR ORDERS ON I.A.NO. 1/11 FOR SUSPENSION OF SENTENCE AND GRANT OF BAIL ] C.O.

CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.) DISTRICT : RAJNANDGAON \*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/- ( N.D.TIGALA ) ADDITIONAL REGISTRAR (J)

-1-

\*\*(-SAFE17.CV(FR)MHWKL-)\*\*

SINGLE BENCH (I) DAILY CAUSE LIST FOR FRIDAY 17/02/2012 BEFORE : HON'BLE SHRI JUSTICE SATISH K. AGNIHOTRI COURT HALL. "4"

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA, ( OTHER THAN SERVICE MATTERS ) {EXCEPT MATTERS PERTAINING TO PRCEEDINGS OF CIVIL COURTS, CRIMINAL COURTS & REVENUE COURTS}. ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA ( SERVICE MATTERS ) PERTAINING TO TRANSFER & DUPUTATION, ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA FILED BY THE JUDICIAL OFFICERS OF THE STATE, ALL COMPANY PETITIONS, SPECIALLY ORDERED AND TIED UP MATTERS. )

( THE ADVOCATES SHOULD BE READY TO ARGUE THE MATTER FINALLY EVEN IF THE CASES ARE LISTED FOR EARLY HEARING OR FOR HEARING OF I.As AND MISCELLANEOUS APPLICATIONS, IF SO REQUIRED, DEPENDING ON THE FACTS SITUATION OF THE CASE. )

( NO PASS OVER FOR THE FIRST 10 MATTERS )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. TO 1:30 P.M. MOTION HEARING [ FRESH MATTERS ]

1. MCC 127/2012 ZAHOR MOHAMMED KHAN & ANR Vs SMT. HAMIDA SIDDIQUE, MB GUPTA, STATE OF CHHATTISGARH & ORS BP BANJARE, A. BAJPAI / AG [ ON ADMISSION ] {ALONG WITH WPC NO. 169/12

CATEGORY : 1732 : ORDINARY CIVIL MATTERS: - ( MATTERS RELATING TO RESTORATION. ) DISTRICT : \*\*\*\*\*

2. MCC 141/2012 ASHA Vs PUNIT RUPAREL / PT. RAVI SHANKAR SHUKLA UNIR. & ANR [ ON ADMISSION] {ALONG WITH WPC NO. 147/2012}

CATEGORY : 0 DISTRICT : \*\*\*\*\*

3. MCC 150/2012 RAJ NARAYAN SAHU Vs CD SHARMA, PRITAM TIWARI, RAJNARAYAN SAHU / AG STATE OF CHHATTISGARH & ORS [ ON ADMISSION ] {ALONG WITH MCC NO. 132/2012}

CATEGORY : 1732 : ORDINARY CIVIL MATTERS: - ( MATTERS RELATING TO RESTORATION. ) DISTRICT : \*\*\*\*\*

4. MCC 169/2012 SHYAM SUNDER AGRAWAL & ANR Vs OFFICE REFERENCE / STATE OF CHHATTISGARH & OTHERS AG

[ ON ADMISSION ]  
{ ALONG WITH WPC PR NO 6772/2012}

CATEGORY : 0  
DISTRICT :

\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-SAFE17.WP(FR)MHWKL-) \*\*

SINGLE BENCH (I)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE SATISH K. AGNIHOTRI  
COURT HALL. "4"

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA,  
( OTHER THAN SERVICE MATTERS ) {EXCEPT MATTERS PERTAINING TO PRCEEDINGS OF  
CIVIL COURTS, CRIMINAL COURTS & REVENUE COURTS}. ALL WRIT PETITIONS  
UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA ( SERVICE MATTERS ) PERTAINING TO TRANSFER  
& DUPUTATION, ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
FILED BY THE JUDICIAL OFFICERS OF THE STATE, ALL COMPANY PETITIONS,  
SPECIALLY ORDERED AND TIED UP MATTERS. )

( THE ADVOCATES SHOULD BE READY TO ARGUE THE MATTER FINALLY EVEN IF THE CASES  
ARE LISTED FOR EARLY HEARING OR FOR HEARING OF I.As AND MISCELLANEOUS  
APPLICATIONS, IF SO REQUIRED, DEPENDING ON THE FACTS SITUATION OF THE CASE. )

( NO PASS OVER FOR THE FIRST 10 MATTERS )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. TO 1:30 P.M.  
MOTION HEARING [ FRESH MATTERS ] [ SERVICE MATTERS ]

1. WPS 813/2012 DR.JAGDISH CHANDRA MESHAM Vs AWADH TRIPATHI,AVINASH SINGH,  
STATE OF CHHATTISGARH & ORS. SUNIL SAHU /A.G.  
[ FOR ADMISSION &  
IA NO. 1 FOR INTERIM RELIEF]

CATEGORY : 617 : SERVICE MATTERS: (TRANSFER MATTERS.)  
DISTRICT :

\*\*\*\*\*

MOTION HEARING [ FRESH MATTERS ] [ OTHER MATTERS ]

2. WPC 343/2012 NIRMAL CHAND JAIN Vs DHRAJ KU.WANKEDE,PRASHANT GUPTA /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION &  
IA NO. 1 FOR INTERIM RELIEF]

CATEGORY : 1710 : ORDINARY CIVIL MATTERS: - ( MATTERS RELATING TO ELECTRICITY DISPUTES -  
- (CONNECTION/ DISCONNECTION ETC.)

DISTRICT :

\*\*\*\*\*

3. WPC 350/2012 RAMJI TIWARI Vs DEEPALI PANDEY,ATUL PANDEY,UMA PATEL,  
STATE OF CHHATTISGARH & ORS. ANUSUIYA RAJPUT /A.G.  
[ FOR ADMISSION &  
IA. NO. 1 FOR INTERIM STAY. ]

CATEGORY : 504 : LAND ACQUISITION & REQUISITION MATTERS: (OTHERS AND MIXED BAG ONES.)  
DISTRICT :

\*\*\*\*\*

4. WPC 351/2012 BED KUMARI Vs MALYA KUMAR BHADURI,SAMEER BEHAR /  
KRISHNA SAHU & ORS. A.G.  
[ FOR ADMISSION &  
IA NO. 1 FOR INTERIM RELIEF/STAY. ]

CATEGORY : 912 : ELECTION MATTERS: (MATTERS RELATING TO DISQUALIFICATION -  
- TO HOLD THE POSTS IN PANCHAYATS.)  
DISTRICT :

\*\*\*\*\*

5. WPC 353/2012 DIPTI NAMDEV Vs YOGENDRA CHATURVEDI /  
STATE OF CHHATTISGARH & ANR. A.G.  
[ FOR ADMISSION ]

CATEGORY : 1750 : ORDINARY CIVIL MATTERS: - ( OTHERS AND MIXED BAG ONES.)  
DISTRICT :

\*\*\*\*\*

6. WPC 356/2012 ONKARBATI BAI DANI Vs SHAILENDRA DUBEY,ASHOK DUBEY,  
STATE OF CHHATTISGARH & ORS. SHIVANG DUBEY /A.G.  
[ FOR ADMISSION ]

CATEGORY : 504 : LAND ACQUISITION & REQUISITION MATTERS: (OTHERS AND MIXED BAG ONES.)  
DISTRICT :

\*\*\*\*\*

7. WPCR 13/2012 B.D.TANDON Vs PUSHPENDRA KUMAR PATEL,  
STATE OF CHHATTISGARH & ORS. GOVIND DEWANGAN /A.G.  
[ FOR ADMISSION ]

CATEGORY : 1440 : CRIMINAL MATTERS: OTHERS : (OTHERS AND MIXED BAG ONES.)  
DISTRICT :

\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-SAFE17.WPMHWKL-)\*\*

SINGLE BENCH (I)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE SATISH K. AGNIHOTRI  
COURT HALL. "4"

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA,  
( OTHER THAN SERVICE MATTERS ) {EXCEPT MATTERS PERTAINING TO PRCEEDINGS OF  
CIVIL COURTS, CRIMINAL COURTS & REVENUE COURTS}. ALL WRIT PETITIONS  
UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA ( SERVICE MATTERS ) PERTAINING TO TRANSFER  
& DUPTATION, ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
FILED BY THE JUDICIAL OFFICERS OF THE STATE, ALL COMPANY PETITIONS,  
SPECIALLY ORDERED AND TIED UP MATTERS. )

( THE ADVOCATES SHOULD BE READY TO ARGUE THE MATTER FINALLY EVEN IF THE CASES  
ARE LISTED FOR EARLY HEARING OR FOR HEARING OF I.As AND MISCELLANEOUS  
APPLICATIONS, IF SO REQUIRED, DEPENDING ON THE FACTS SITUATION OF THE CASE. )

( NO PASS OVER FOR THE FIRST 10 MATTERS )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. TO 1:30 P.M.  
[ MOTION HEARING WITH AN APPLICATION FOR EARLY HEARING ]

1.WPC 4544/2011 BAGBAHRA MUSLIM JAMAAT,BAGBAHRA Vs ADIL MINHAJ /  
STATE OF CHHATTISGARH & ORS. A.G., FIROJ KHAN, KK.DEWANGAN,  
PRATTEK SHARMA, SUNITA JAIN  
[ ON I.A.NO.04 FOR URGENT HEARING ]

CATEGORY : 916 : ELECTION MATTERS: (ELECTION RELATING TO OTHER SOCIETIES.)  
DISTRICT :

\*\*\*\*\*

MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ] [ SERVICE MATTERS ]

2.WP 392/2005 MAHENDRA KUMAR SINHA & ORS. Vs ASHISH SHRIVASTAVA, AFROJ KHAN, AMIT VERMA,  
STATE OF CHHATTISGARH & ORS. SMT.SMITA GHAI, SMT.KIRAN RATHI, ASHISH GUPTA,  
DEVESH CHANDRA VERMA /  
A.G., SUMIT VERMA, MALA VERMA,  
RAGHVENDRA VERMA, ANAND KUMAR GUPTA,  
SANJAY GUPTA, RAVINDRA JAJODIYA  
[ FOR ORDERS ON ADMISSION & MWP.NO.335/2005  
FOR GRANT OF AD-INTERIM ORDER ]  
( ALLOTTED MATTER )  
{ ALONGWITH WP 989/2005 }

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : DHAMTARI  
\*\*\*\*\*

3.WP 989/2005 RAJESH KUMAR JAGTAP Vs BD.GURU, HS.PATEL, VR.TIWARI, S.BEHAR,  
STATE OF CHHATTISGARH & ORS. SRJ.JAISWAL / A.G.  
[ ON I.A.NO.01 WITHDRAWAL TO WRIT PETITION ]  
{ ALONGWITH WP 392/2005 }  
{ ALLOTTED MATTER }

CATEGORY : 2110 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : -  
- ( OTHERS AND MIXED BAG ONES.)  
DISTRICT : DHAMTARI  
-----| \*\*\*\*\*

4.WPS 639/2012 SANJAY LUTHER Vs JITENDRA PALI, VARUN SHARMA, MONIKA TIWARI  
STATE OF CHHATTISGARH & ORS. BHAVANA PALI / A.G.  
[ FOR ADMISSION & I.A.NO.01 FOR INTERIM RELIEF ]  
C.O. [ N/W ]

CATEGORY : 617 : SERVICE MATTERS: (TRANSFER MATTERS.)  
DISTRICT : \*\*\*\*\*

MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ] [ OTHER MATTERS ]  
-----|

5.WP 135/1996 BABOO LAL DEWANGAN Vs VG.TAMASKAR, SIMLA SANGHI, M.VERMA, ALOK BAKSHI,  
SPECIAL AREA DEV.AUTH.BHILAI & ORS. DR.UMASHANKAR BENDE, SANJAY KANOJIA /  
SK.JAIN, RR.THAKUR, S.AGRAWAL, (INT.),  
VINAY PANDEY (INT.), ALI ASGAR (INT.),  
LT.MODI (INT.), A.G., MANOJ PARANJPE,  
VAIBHAV A.GOVERDHAN,  
SATYAVAN AGRAWAL  
[ FOR ORDERS ON DEFAULT OF NON FILING OF THE  
THE PAPER BOOK IN COMPLIANCE OF THE HON'BLE  
C.O.DT.30.09.08 & 07/07/09 ALONGWITH DELAY  
APPLICATION & AR (J) NOTE DTD.10/02/12 ]

CATEGORY : 2110 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : -  
- ( OTHERS AND MIXED BAG ONES.)  
DISTRICT : DURG  
\*\*\*\*\*

6.WP 3045/2003 M/S QUALITY CEMENT PIPE FAC.BILASPUR Vs PS.KOSHY, VINOD DESHMUKH, RS.BAGHEL, VIVEK VERMA  
SANTOSH PRADHAN & ANR. GURU PRASAD KURRE / VINOD LALCHANDANI,  
YC.SHARMA, SS.MISHRA, PK.PATEL  
[ NON-COMPLIANCE OF THE HON'BLE COURT ORDER  
DATE17/04/07, PB. NOT FILED & AR (J) DT.09/02/12]

CATEGORY : 105 : LABOUR MATTERS: (MATTERS RELATING TO WORKMEN COMPENSATION ACT.)  
DISTRICT : \*\*\*\*\*

7.WP 3361/2005 KHALIL AHMED ANSHARI AND OTHERS Vs ASHISH SHRIVASTAVA, AFROJ KHAN, AMIT VERMA /  
STATE OF CHHATTISGARH AND OTHERS A.G., BHISHMA KINGER, VS.TIWARI,  
PANKAJ SHRIVASTAVA, PAWAN SHRIVASTAVA  
(INT)  
[ ON ADMISSION ]

CATEGORY : 2110 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : -  
- ( OTHERS AND MIXED BAG ONES.)  
DISTRICT : RAIPUR  
\*\*\*\*\*

8.WP 180/2006 LOKMANYA SAHKARI GRIH NIRMAN SAN.MYDT. Vs PR.PATANKAR, SUNITA JAIN, KUNAL DAS,  
STATE OF CHHATTISGARH & ORS. K.SHAKEEL, KS.PAWAR / A.G.  
[ ON I.A.NO.01 APPLICATION FOR DISPOSAL BY

THE WRIT PETITION BY SUITABLE DIRECTION ]

CATEGORY : 2110 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : -  
- ( OTHERS AND MIXED BAG ONES.)

DISTRICT : RAIPUR  
\*\*\*\*\*

9.WPC 6595/2008 RAIPUR BHARATIYA STATE BANK Vs ABHISHEK SINHA, GHANSHYAM PATEL,  
STATE OF CHHATTISGARH & OTHERS AH.SYED, ASHISH JAIN / A.G., SS.RAJPUT,  
DEEPAK GUPTA  
[ ON ADMISSION ]  
C.O. [ AFTER 1 WEEK ]

CATEGORY : 1750 : ORDINARY CIVIL MATTERS: - ( OTHERS AND MIXED BAG ONES.)  
DISTRICT : RAIPUR

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10.WPC 6013/2011 DURG TRANSPORT COMPANY PVT.LTD. Vs AJAY SHRIVASTAVA, SK.VERMA,  
STATE OF CHHATTISGARH & ORS. SANJAY SHRIVASTAVA / A.G.  
[ FOR ADMISSION ]

CATEGORY : 1750 : ORDINARY CIVIL MATTERS: - ( OTHERS AND MIXED BAG ONES.)  
DISTRICT :

\*\*\*\*\*

11.WPC 6468/2011 SMT. DHAN BAI SAHU Vs HANUMAN PRASAD AGRAWAL, MADHU AGRAWAL,  
STATE OF CHHATTISGARH & ORS. ASHOK DIXIT / A.G., SD.SINGH, AP.SHARMA,  
VINEET KUMAR PANDEY, SUMIT JHANWAR,  
ANAND KESHARWANI, ARUN SAO,  
AKHILESH KUMAR  
[ ON ADMISSION & I.A.NO.01 FOR INTERIM RELIEF ]WR

CATEGORY : 912 : ELECTION MATTERS: (MATTERS RELATING TO DISQUALIFICATION -  
- TO HOLD THE POSTS IN PANCHAYATS.)

DISTRICT :  
\*\*\*\*\*

12.WPC 6737/2011 SADHIN BAI Vs PUSHPENDRA KUMAR PATEL, GOVIND DEWANGAN /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ ON I.A.NO.01 APPLICATION FOR CONDONATION  
OF DELAY IN PROCESS FEE]

CATEGORY : 901 : ELECTION MATTERS: (MATTERS RELATING TO ELECTIONS OF GRAM PANCHAYATS)  
DISTRICT : RAIPUR

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13.WPC 6772/2011 M/S SWASTIK FOODS & ANR. Vs BP.SHARMA, ML.SAKAT /  
STATE BANK OF INDIA  
[ FOR ADMISSION & I.A. NO. 01 FOR GRANT OF  
INTERIM RELIEF ]  
C.O. [ AFTER A WEEK ]

CATEGORY : 2110 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : -  
- ( OTHERS AND MIXED BAG ONES.)

DISTRICT :  
\*\*\*\*\*

14.WPC 7446/2011 VIJAY SETH Vs SK.MEHTA, NK.MEHTA, RAKESH PANDEY /  
STATE OF CHHATTISGARH & ANR. A.G.  
[ FOR ADMISSION ]

CATEGORY : 1708 : ORDINARY CIVIL MATTERS: - ( MATTER RELATING TO ENCROACHMENTS ON GOVERNMENT -  
- LAND AND DEMOLITION OF BUILDINGS.)

DISTRICT :  
\*\*\*\*\*

15.WPC 7663/2011 NAVDURGA MAHILA SWA SAH.SAMOOH Vs RAJKAMAL SINGH, MIRZA KAISER BAEG,  
STATE OF CHHATTISGARH & ORS. ANNPURNA TIWARI / A.G.  
[ ON ADMISSION & I.A.NO.01 FOR INTERIM RELIEF ]

CATEGORY : 1750 : ORDINARY CIVIL MATTERS: - ( OTHERS AND MIXED BAG ONES.)  
DISTRICT :

\*\*\*\*\*

16.WPC 52/2012 GRAM PANCHAYAT CHURIYA & ANR. Vs RAJEEV SHRIVASTAVA, MALAY SHRIVASTAVA,  
STATE OF CHHATTISGARH & ORS. BHAGWATI MISHRA / A.G.  
[ FOR ADMISSION & I.A.NO.01 FOR INTERIM RELIEF ]  
C.O. [ AFTER A WEEK ]

CATEGORY : 2110 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : -  
- ( OTHERS AND MIXED BAG ONES.)

DISTRICT :  
\*\*\*\*\*

17.WPC 101/2012 SMT.RAJESHWARI SHARMA Vs MANISH SHARMA,ARVIND SINGH,  
STATE OF CHHATTISGARH & ORS. NAUSHINA ALI /A.G.  
[ FOR ADMISSION & I.A.NO.01 & 03 FOR  
INTERIM RELIEF/STAY ]  
C.O. F.D.FOR 17/02/2012

CATEGORY : 706 : ACADEMIC MATTERS: (MATTERS RELATING TO ADMISSION IN OTHER -  
- EDUCATIONAL INSTITUTIONS.)

DISTRICT :  
\*\*\*\*\*

18.WPC 258/2012 M/S XCLON BAR Vs SATISH CHANDRA VERMA /  
THE CHHATTISGARH STATE POWER & ORS  
[ ON ADMISSION &  
I.A. NO 1 APP FOR INTERIM STAY &  
I.A. NO 2 APP FOR EXEMPTION ]

CATEGORY : 211 : RENT ACT MATTERS: (OTHERS AND MIXED BAG ONES.)

DISTRICT :  
\*\*\*\*\*

19.WPT 6091/2011 AKHILESH KUMAR AGRAWAL Vs MALAY KUMAR BHADURI /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION & I.A. NO. 01 FOR GRANT OF  
INTERIM RELIEF/STAY ]

CATEGORY : 304 : DIRECT TAXES MATTER: (REGISTRATION.)

DISTRICT :  
\*\*\*\*\*

20.WPT 5/2012 STEEL AUTHORITY OF INDIA LTD. Vs RITU MISHRA,ADITYA KHARE,VB.SINGH,  
STATE OF CHHATTISGARH & ANR. A.SEN GUPTA /A.G.  
[ FOR ADMISSION & I.A.NO.01 FOR GRANT OF  
INTERIM RELIEF/STAY. ]  
C.O. [ N/W ]

CATEGORY : 309 : DIRECT TAXES MATTER: (PROPERTY TAX.)

DISTRICT : DURG  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-TPFEB17.(FD)MHWKL-)\*\*

SINGLE BENCH ( II )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE T.P.SHARMA  
COURT HALL. "5"

( ALL SECOND APPEALS UP TO THE YEAR 2000, ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF  
CONSTITUTION OF INDIA ARISING OUT OF PROCEEDINGS OF CIVIL COURTS, CRIMINAL COURTS & REVENUE COURTS  
(OTHER THAN SERVICE MATTERS), SPECIALLY ORDERED AND TIED UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. TO 01:30 P.M.  
MOTION HEARING (U/S 439 )

84. MCRC 38/2012 RAJU @ GAURISHANKAR GANDHARV & ANR Vs SHAILENDRA SHARMA, RK.BHAGAT,  
STATE OF CHHATTISGARH VIRENDRA JANARADAN,SONIA KULDEEP/AG.  
[ FOR ORDERS ON DEFAULT THAT COPY OF  
ORDER DT. OF SUBSEQUENT IMPROVMENT  
IN TRIAL COURT HAS NOT FILED ALL ORDER SHEET  
FILED HEREWITH ARE OF THE BEFORE  
DISMISSAL OF THE BAIL ]  
(2ND BAIL)

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT :

\*\*\*\*\*

85. MCRC 39/2012 RAJU @ GAURISHANKAR GANDHARV & ANR Vs SHAIENDRA SHARMA,RK.BHAGAT,  
STATE OF CHHATTISGARH VIRENDRA JANARDAN, SONIYA KULDEEP/A.G.  
[ FOR ORDERS ON FOLLOWING DEFAULTS:  
(1) AGE OF APPLICANT NO.2 HAS WRONGLY  
MENTIONED IN CAUSE TITLE.  
(2) INSTEAD MCRC 1496/11 COUNSEL HAS  
FILED MCRC 1506/2011.  
(3) MCRC NO. HAS NOT MENTIONED IN CAUSE TITLE.]  
(2ND BAIL)

CATEGORY : 0  
DISTRICT :

\*\*\*\*\*

86. MCRC 40/2012 RAJU @ GAURISHANKAR GANDHARVA & ANR Vs SHAIENDRA SHARMA, RK.BHAGAT,  
STATE OF CHHATTISGARH VIRENDRA JANARDAN, SONIA KULDEEP / A.G.  
[ FOR ORDERS ON DEFAULT THAT COPY OF  
ORDER OF SUBSEQUENT IMPROVEMENT IN  
THE TRIAL COURT HAS NOT FIELD. ALL ORDER  
SHEETS FILED HEREWITH ARE OF THE BEFORE  
DISMISSAL OF BAIL. ]  
(2ND BAIL)

CATEGORY : 0  
DISTRICT :

\*\*\*\*\*

87. MCRC 288/2012 ASHOK BANDHE Vs ABHAY TIWARI,SAVITA TIWARI /  
STATE OF CHHATTISGARH A.G.  
[ FOR ORDERS ON I.A.NO.01 FOR WITHDRAWAL  
OF BAIL PETITION ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : DURG

\*\*\*\*\*

MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ]  
-----

88. SA 600/1996 JODHAN Vs ARUN KOCHAR,SK.SINGH /  
BIRSINGH & ORS. AG,RAJEEV SHRIVASTAVA  
[ FOR FURTHER ORDERS ON I.A.NO.4285/99  
FOR STAY ]WR

CATEGORY : 0 :  
DISTRICT :

\*\*\*\*\*

89. SA 722/1996 BAJRANG Vs AROOP DAS,HS.PATEL/  
VINOD KUMAR & ORS.  
[ ON ADMISSION AND I.A.NO.3018/98 FOR  
GRANT OF STAY ]

CATEGORY : 0  
DISTRICT :

\*\*\*\*\*

90. SA 724/1996 CHARAN SINGH & ANR. Vs SANJAY KU.AGRAWAL /  
BADHAI SINGH & ANR.  
[ FOR FURTHER ORDERS ]WR

CATEGORY : 0  
DISTRICT :

\*\*\*\*\*

91. SA 731/1996 JOHRA BI Vs A.USMANI,SADULLA USMANI/  
SHAMSHER KHAN  
[ ON I.A.NO.8376/96 FOR U/S 5 OF INDIAN  
LIMITATION ACT ]  
(ALONGWITH SA 334/1995(D) )  
(FIRST)

CATEGORY : 0

DISTRICT :

\*\*\*\*\*

92. SA 732/1996 KAMTA PRASAD DEVANGTAN Vs PRASHANT SINGH, MRIGENDRA SINHA,  
RAGHU NANDAN SAVYASACHI SARAF /  
[ ON ADMISSION & I.A. 8381/96 FOR STAY ] WR

CATEGORY : 0 :

DISTRICT :

\*\*\*\*\*

93. SA 738/1996 BHUVAN & ORS. Vs ANOOP, SMT. J.CHAUDHARI, R.K.SHUKLA,  
PANCH RAM & ORS. MISS. AIYER, R.K.SHUKLA/  
[ FOR FURTHER ORDERS & FOR ORDRES ON DEFAULT  
OF P.F.. ] WR  
{ ALONGWITH MCC 982/97 }

CATEGORY : 0 :

DISTRICT :

\*\*\*\*\*

94. SA 825/1996 SUSHILABAI Vs ANIL KHARE /  
KHARA BAHARIN & ORS. PR.BHAVE  
[ FOR ORDERS ON I.A.NO.01 FOR BRINGING  
LR'S ON RECORD OF RES.NO.5 AND I.A.NO.02  
FOR CONDONATION OF DELAY ]WR

CATEGORY : 0

DISTRICT :

\*\*\*\*\*

95. SA 976/1996 THAKUR JIVRA KHAN SINGH Vs KU. SP.MAHAWAR, PANKAJ AGRAWAL /  
CHANDRA PRAKASH  
[ FOR ORDERS ON ADMISSION ] WR

CATEGORY : 0

DISTRICT :

\*\*\*\*\*

96. SA 977/1996 SURESH KUMAR GUPTA & ANR. Vs HS.PATEL, ARUP DAS /  
MOHD. ISHAQ  
[ FOR ORDERS ON ADMISSION ] WR

CATEGORY : 0

DISTRICT :

\*\*\*\*\*

97. SA 978/1996 KISHAN PRASAD Vs MA.KHAN, GM.SHEIKH QAMARUDDIN /  
BANSHI A.G.  
[ FOR ORDERS ON ADMISSION ] WR

CATEGORY : 0 :

DISTRICT :

\*\*\*\*\*

98. SA 983/1996 SHEETAL CHANDRA LODHI Vs KU. MAYA VERMA, KU. KIRAN MEHTA/  
JAMBAL LODHI  
[ FOR ORDERS ON ADMISSION ] WR

CATEGORY : 0

DISTRICT :

\*\*\*\*\*

FINAL HEARING

-----

99. SA 835/1995 SAMARU & ORS. Vs KS.WADHWA, PRAFULLA BHARAT /  
MUNDIA & ORS. AB.KHAN, PP.SAHU  
[ FOR FINAL HEARING ] WR  
C.O.3RD WEEK OF FEB.

CATEGORY : 0 :

DISTRICT :

\*\*\*\*\*

100. SA 839/1995 JANKI BAI THROUGH LR'S & ORS. Vs UMESH TRIVEDI, ASEEM DIXIT, SURENDRA KHARE,  
SMT. RAMA BAI & ANOTHER SANJAY SHARMA, ASHOK KUMAR GUPTA /  
A.G., SANJAY K.AGRAWAL,  
HS.CHANDRAVANSHI, SOURABH SHARMA

[ FOR FINAL HEARING ] WR  
C.O.3RD WEEK OF FEB.

CATEGORY : 2110 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : -  
- ( OTHERS AND MIXED BAG ONES.)  
DISTRICT : BILASPUR  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-  
SINGLE BENCH ( II )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE T.P.SHARMA  
COURT HALL. "5"

\*\*(-TPFEB17.(FD)MHWKL1-)\*\*

-----  
( ALL SECOND APPEALS UP TO THE YEAR 2000, ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF  
CONSTITUTION OF INDIA ARISING OUT OF PROCEEDINGS OF CIVIL COURTS, CRIMINAL COURTS & REVENUE COURTS  
(OTHER THAN SERVICE MATTERS), SPECIALLY ORDERED AND TIED UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. TO 01:30 P.M.  
MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ]  
-----

101. SA 1081/1996 AWADH & ORS Vs DEEPAK OKHADE /  
MURLIDHARAN & ORS  
[ FOR ORDERS ON ADMISSION ] WR

CATEGORY : 0 :  
DISTRICT :  
\*\*\*\*\*

102. SA 1084/1996 SMT.USHA RANI & ORS. Vs KP.KUSHWAHA, D.CHOUBEY /  
COMPETANT AUTHORITY CEILING ACT & ORS. ASHOK TIWARI  
[ ON ADMISSION & I.A. 1 FOR AD-INTERIM  
INJUNCTION. ] WR

CATEGORY : 0 :  
DISTRICT :  
\*\*\*\*\*

103. SA 1087/1996 BAGAAU Vs AWADH TRIPATHI, SMT. INDIRA TRIPATHI /  
MUS. GANGAMATI & ANR.  
[ FOR ORDERS ON ADMISSION ] WR

CATEGORY : 0  
DISTRICT :  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-  
SINGLE BENCH ( II )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE T.P.SHARMA  
COURT HALL. "5"

\*\*(-TPFEB17.(FR)MHWKL-)\*\*

-----  
( ALL SECOND APPEALS UP TO THE YEAR 2000, ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF



CATEGORY : 202 : RENT ACT MATTERS: (EVICTION MATTERS IN SECOND APPEAL.)  
DISTRICT :

\*\*\*\*\*

3. SA 78/2012 RAM PRASAD Vs SUSHIL DUBEY, SHANTUNU KUMAR /  
MST. LAKHPAT & OTHERS AG  
[ON ADMISSION]

CATEGORY : 1718 : ORDINARY CIVIL MATTERS: - ( APPEAL FOR DECLARATION AND PARTITION )  
DISTRICT :

\*\*\*\*\*

4. SA 79/2012 PADAMINI Vs R.K. SHRIVAS, RISHI RAHUL SONI /  
ISHWAR & ANR AG  
[ ON ADMISSION ]  
{ I.A. NO. 1 APPLICATION U/O 39 R. 1&2 OF CPC. }

CATEGORY : 1717 : ORDINARY CIVIL MATTERS: - ( APPEAL FOR DECLARATION AND POSSESSION )  
DISTRICT :

\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-TPFEB17.CVMHWKL(SB-III)-)\*\*

SINGLE BENCH ( II )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE T.P.SHARMA  
COURT HALL. "5"

-----  
( ALL SECOND APPEALS UP TO THE YEAR 2000, ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF  
CONSTITUTION OF INDIA ARISING OUT OF PROCEEDINGS OF CIVIL COURTS, CRIMINAL COURTS & REVENUE COURTS  
(OTHER THAN SERVICE MATTERS), SPECIALLY ORDERED AND TIED UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. TO 01:30 P.M.  
MOTION HEARING  
-----

1. SA 35/2002 GIRDHARI LAL Vs VIJAY DESHMUKH, BHARAT RAJPUT, KM.GUPTA,  
SHYAM SUNDER BHATIA S.VERMA, BD.GURU, SRJ.JAISWAL, V.MISHRA  
SHASHANK THAKUR, SANJAY S.AGRAWAL /  
SANJAY K.AGRAWAL (CAV)  
[ FOR ADM. & FURTHER ORDER ON STAY ]  
( WITH CAVEAT NO. 40/02 )  
C.O.F.D. FOR 17/02/2012

CATEGORY : 0 :  
DISTRICT :

\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PDFEB17.CR(FR)MHWKL-)\*\*

SINGLE BENCH (IV)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRITINKER DIWAKER  
COURT HALL. "7"

-----  
( ALL CRIMINAL MATTERS { EXCEPT PETITIONS UNDER SECTION 438 & 439 OF  
CRIMINAL PROCEDURE CODE }, SPECIALLY ORDERED AND TIED-UP MATTERS. )





6. CRA 152/2007 CHHOTELAL & ORS. Vs JAIL APPEAL, ABHAY TIWARI, SAVITA TIWARI /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING. ]  
C.O. ( MONTH OF FEB. 2012 )
- CATEGORY : 1414 : CRIMINAL MATTERS: (CRIMINAL MATTERS IN WHICH SENTENCE AWARDED IS UPTO TWO YEARS.)  
DISTRICT : SURGUJA  
\*\*\*\*\*
7. CRA 1094/2008 MADHUSUDAN YADAV Vs JK. SHASTRI, M. ASHA, AMIT VERMA, MANOJ JAISWAL,  
STATE OF CHHATTISGARH SUMIT VERMA / A.G.  
[ FOR FINAL HEARING ]  
C.O. ( MONTH OF FEB. 2012 )
- CATEGORY : 1404 : CRIMINAL MATTERS: (MATTERS RELATING TO SEXUAL HARASSMENT, KIDNAPPING & ABDUCTION.)  
DISTRICT : JASHPUR  
\*\*\*\*\*
8. ACQA 157/2010 STATE OF CHHATTISGARH Vs A.G. / ASHOK KUMAR SHUKLA, GUNJAN SHUKLA,  
RAJESH VERMA & ORS. ATANU GHOSH THAKUR, VC. OTTALWAR,  
RAJEEV SHRIVASTAVA, MALAY SHRIVASTAVA  
[ FOR FINAL HEARING ]  
C.O. ( MONTH OF FEB. 2012 )
- CATEGORY : 0 :  
DISTRICT :  
\*\*\*\*\*
9. ACQA 194/2010 STATE OF M.P. ( NOW C.G. ) Vs A.G. /  
LALJI SMT. CHANDRA KUMAR NAWRANG  
[ FOR FINAL HEARING. ]  
C.O. ( MONTH OF FEB. 2012 )
- CATEGORY : 0 :  
DISTRICT :  
\*\*\*\*\*

FINAL HEARING [ CRR ]  
-----

10. CRR 210/1996 SUKHRAJ SINGH & ORS. Vs YK. GUPTA, VK. GUPTA, MANISH DATT, VR. VERMA,  
STATE DALBIR KAUR, VK. VERMA, RAJNISH SINGH BAGHEL /  
A.G.  
[ FOR FINAL HEARING ]  
C.O. ( MONTH OF FEB. 2012 )
- CATEGORY : 1414 : CRIMINAL MATTERS: (CRIMINAL MATTERS IN WHICH SENTENCE AWARDED IS UPTO TWO YEARS.)  
DISTRICT : DURG  
\*\*\*\*\*
11. CRR 310/2004 SULOCHANA DEVI Vs SR. ADV, V. PANDEY, ALI ASGAR /  
STATE OF CHHATTISGARH & ANOTHER A.G., PUSHPENDRA PATEL, GK. GUJRAL  
[ FOR FINAL HEARING. ]  
C.O. W/C
- CATEGORY : 0  
DISTRICT : JANJGIR-CHAMPA  
\*\*\*\*\*
12. CRR 304/2011 KRISHNA KUMAR SONWANI Vs NIRUPAMA BAJPAI, VIMLESH BAJPAI, VIVEK SHARMA,  
SMT. PUNITA SONWANI & ANOTHER NIMESH SHUKLA, SK. CHANDEL, KK. DEWANGAN /  
RUPESH TRIVEDI, DEVENDRA KUMAR SHUKLA,  
RAKESH KUMAR SHUKLA  
[ FOR FINAL HEARING. ]  
C.O. ( MONTH OF FEB. 2012 )
- CATEGORY : 1402 : CRIMINAL MATTERS: (MATTERS RELATING TO MAINTENANCE UNDER -  
- SECTIONS 125 & 127 OF THE CR.P.C.)  
DISTRICT :  
\*\*\*\*\*

FINAL HEARING (U/S-482)  
-----

13. MCRC 368/2005 AMARCHAND JAIN Vs BD. GURU, HS. PATEL, VR. TIWARI, SRJ. JAISWAL,  
M.P. NAGRIK APURTI NIGAM LTD., BHOPAL S. BEHAR / RN. VYAS, NK. VYAS, MK. VYAS,  
SATYENDRA SAHU, SANDEEP DWIVEDI  
[ FOR FINAL HEARING. ]





13. CRR 88/2012 SUKHDEV RATNAKAR Vs HANUMAN PRASAD AGRAWAL, SMT.MADHU AGRAWAL/  
STATE OF CHHATTISGARH A.G.  
[ FOR ORDERS ON ADMISSION & I.A.NO.1 FOR  
SUSPENSION OF SENTENCE & GRANT OF BAIL ]  
C.O. N/W

CATEGORY : 1413 : CRIMINAL MATTERS: (CRIMINAL MATTERS IN WHICH SENTENCE AWARDED IS UPTO ONE YEAR.)  
DISTRICT : RAIPUR  
\*\*\*\*\*

14. CRR 89/2012 GANGOTHIYA SAHU Vs HANUMAN PRASAD AGRAWAL, SMT.MADHU AGRAWAL,  
STATE OF CHHATTISGARH ASHOK DIXIT / A.G.  
[ FOR ORDERS ON ADMISSION & I.A.NO.1 FOR  
SUSPENSION OF SENTENCE & GRANT OF BAIL ]  
C.O. N/W

CATEGORY : 1413 : CRIMINAL MATTERS: (CRIMINAL MATTERS IN WHICH SENTENCE AWARDED IS UPTO ONE YEAR.)  
DISTRICT : RAIPUR  
\*\*\*\*\*

MOTION HEARING (U/S 482 )  
-----

15. CRMP 234/2011 BHUVAN LAL Vs CHANDRESH SHRIVASTAVA / A.G.  
STATE OF CHHATTISGARH & ORS.  
[ FOR ORDERS ON ADMISSION & I.A.NO.1 FOR  
INTERIM RELIEF. ]  
F.D. FOR 17/02/2012

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :  
\*\*\*\*\*

16. CRMP 907/2011 JAILAL Vs SHAKTI RAJ SINHA /  
SHIVLOCHANI BAI  
[ ON ADMISSION & I.A.NO.01 FOR INTERIM  
RELIEF/STAY.]  
C.O. W/C

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT : SURGUJA  
\*\*\*\*\*

17. CRMP 29/2012 DEENA RAM Vs NEELIMA VERMA, PALLAV MISHRA,  
STATE OF CHHATTISGARH RAJESH MIRE /  
[ FOR DEFAULT OF:  
(1) THE CASE IS 944 DAYS TIME BARRED BUT  
APPLICATION FOR CONDONATION OF DELAY  
WITH AFFIDAVIT NOT FILED WITH THE CASE.  
(2) DATE OF ORDER NOT MENTIONED IN CAUSE  
TITLE OF THE CASE. ]

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :  
\*\*\*\*\*

18. CRMP 38/2012 SAMAYLAL Vs ANAND SHUKLA, VIVEK SHUKLA /  
PYARI BAI  
[ ON ADMISSION & I.A.NO.01 FOR AD-INTERIM RELIF  
& I.A.NO.02 FOR TAKING DOCUMENTS ON RECORD.]  
C.O. N/W

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT : BILASPUR  
\*\*\*\*\*

19. CRMP 106/2012 BHIM KUMAR JAISWAL @ PAPPU JAISWAL Vs SHAILENDRA DUBEY, ASHOK DUBEY,  
STATE OF CHHATTISGARH SHIVANG DUBEY / A.G.  
[ ON ADMISSION ]  
F.D. FOR 17/02/2012

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT : RAIPUR  
\*\*\*\*\*

20. CRMP 109/2012 BHIM KUMAR JAISWAL @ PAPPU JAISWAL Vs SHAILENDRA DUBEY, ASHOK DUBEY,  
STATE OF CHHATTISGARH SHIVANG DUBEY / A.G.  
[ ON ADMISSION ]  
F.D. FOR 17/02/2012

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT : RAIPUR  
\*\*\*\*\*

MOTION HEARING (U/S 378 )  
-----

21. CRMP 651/2011 STATE OF CHHATTISGARH Vs A.G./  
DINESH YADAV & ORS ARUN SHUKLA  
[ I.A.NO.01 FOR CONDONATION OF DELAY ]  
C.O. W/C

CATEGORY : 1421 : CRIMINAL MATTERS: (APPEAL UNDER SECTION 378 OF THE CR.P.C.)  
DISTRICT : SURGUJA  
\*\*\*\*\*

22. CRMP 39/2012 KAMESHWAR TIWARI Vs BP.SINGH,NK.CHATTERJEE,  
DURYODHAN SINGH NISHAD AVINASH CHAND SAHU /  
[ FOR ORDERS ON ADMISSION ]  
C.O. N/W

CATEGORY : 1421 : CRIMINAL MATTERS: (APPEAL UNDER SECTION 378 OF THE CR.P.C.)  
DISTRICT : DURG  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PDFEB17.CV(FR)MHWKL-)\*\*

SINGLE BENCH (IV)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRITINKER DIWAKER  
COURT HALL. "7"

-----  
( ALL CRIMINAL MATTERS { EXCEPT PETITIONS UNDER SECTION 438 & 439 OF  
CRIMINAL PROCEDURE CODE }, SPECIALLY ORDERED AND TIED-UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. ONWARDS  
MOTION HEARING [ FRESH MATTERS ]  
-----

1. MCC 158/2012 GANGA RAM SAHU Vs MANISH UPADHYAY, ASHISH GUPTA,  
STATE OF CHHATTISGARH & ORS VIPLAW SHRIVASTAVA / AG  
[I.A. NO. 1 FOR CONDONATION OF DELAY]  
{ALONG WITH WP (S) NO. 3720/2010}

CATEGORY : 1732 : ORDINARY CIVIL MATTERS: - ( MATTERS RELATING TO RESTORATION. )  
DISTRICT :  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PDFEB17.WPFHWKL-)\*\*

SINGLE BENCH (IV)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRITINKER DIWAKER  
COURT HALL. "7"

-----  
( ALL CRIMINAL MATTERS { EXCEPT PETITIONS UNDER SECTION 438 & 439 OF

CRIMINAL PROCEDURE CODE }, SPECIALLY ORDERED AND TIED-UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. ONWARDS  
FINAL HEARING [ SERVICE MATTERS ]

-----|  
1. WPS 7203/2010 | ANIL KUMAR BANSAL Vs AMIT SHARMA,BASANT DEWANGAN /  
| STATE OF CHHATTISGARH & ORS. A.G.  
| [ FOR FINAL HEARING ]  
| { ALONGWITH WPS 7231/10 & 7258/10,  
| WPS 329/11 }  
| { ALLOTTED CASE }  
| F.D. FOR 17/02/2012  
  
CATEGORY : | 614 : SERVICE MATTERS: (SELECTION, APPOINTMENT & RECRUITMENT -  
| - INCLUDING EXAMINATION, INTERVIEW.)  
DISTRICT : | \*\*\*\*\*  
|  
2. WPS 7231/2010 | ANIL KUMAR BANSAL Vs AMIT SHARMA,BASANT DEWANGAN /  
| STATE OF CHHATTISGARH & ORS. A.G., SANJAY K.AGRAWAL, BD.GURU,  
| SRJ.JAISWAL, R.TRIPATHI  
| [ FOR FINAL HEARING ]  
| { ALONGWITH WPS 7258/10,329/11 }  
| ( WPS 7203/10 KEPT BELOW )  
| F.D. FOR 17/02/2012  
  
CATEGORY : | 614 : SERVICE MATTERS: (SELECTION, APPOINTMENT & RECRUITMENT -  
| - INCLUDING EXAMINATION, INTERVIEW.)  
DISTRICT : | \*\*\*\*\*  
|  
3. WPS 7258/2010 | MOHAMMED IRFAN KHAN Vs P.SAM KOSHY,VINOD DESHMUKH,  
| STATE OF CHHATTISGARH & ORS. VAIBHAV SHUKLA,VIVEK VERMA,JANAK HIDKO,  
| PRAMOD SHRIVASTAVA /  
| A.G., SANJAY K.AGRAWAL, BD.GURU, R.TRIPATHI  
| [ FOR FINAL HEARING ]  
| { ALONGWITH WPS 329/11 }  
| ( WPS 7203/10 KEPT BELOW & WPS 7231/10 )  
| F.D. FOR 17/02/2012  
  
CATEGORY : | 614 : SERVICE MATTERS: (SELECTION, APPOINTMENT & RECRUITMENT -  
| - INCLUDING EXAMINATION, INTERVIEW.)  
DISTRICT : | \*\*\*\*\*  
|  
4. WPS 329/2011 | ARUN KUMAR SAHU Vs P.SAM KOSHY,VAIBHAV SHUKLA,N.NAHA ROY,  
| STATE OF CHHATTISGARH & ORS. VINOD DESHMUKH,PRAMOD SHRIVASTAVA,  
| JANAK HIDKO /  
| A.G., BD.GURU, VR.TIWARI, SRJ.JAISWAL,  
| R.TRIPATHI, VARUNENDRA MISHRA,  
| VK.PANDEY (INT.)  
| [ FOR ADMISSION & I.A.NO.02 FOR VACATING  
| STAY ORDER DT.21/01/11 & I.A.NO.3 FOR  
| INTERVENTITION. ]  
| { ALONGWITH WPS 7231/10,7258/10,7203/2011 }  
| { ALLOTTED CASE }  
| F.D. FOR 17/02/2012  
  
CATEGORY : | 614 : SERVICE MATTERS: (SELECTION, APPOINTMENT & RECRUITMENT -  
| - INCLUDING EXAMINATION, INTERVIEW.)  
DISTRICT : | RAJNANDGAON  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

BEFORE : HON'BLE SHRI JUSTICE PRITINKER DIWAKER  
COURT HALL. "7"

( ALL CRIMINAL MATTERS { EXCEPT PETITIONS UNDER SECTION 438 & 439 OF  
CRIMINAL PROCEDURE CODE }, SPECIALLY ORDERED AND TIED-UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. ONWARDS  
MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ] [ SERVICE MATTERS ]

1. WPS 507/2012 ABHINAVKANT SINGH Vs IN PERSON /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION &  
IA NO. 1 FOR INTERIM RELIEF]  
{ ALLOTTED MATTER }  
N/W C.O.

CATEGORY : 614 : SERVICE MATTERS: (SELECTION, APPOINTMENT & RECRUITMENT -  
- INCLUDING EXAMINATION, INTERVIEW.)

DISTRICT :  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PMFEB17.CR(FR)MHWKL-)\*\*

SINGLE BENCH ( V )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRASHANT KUMAR MISHRA  
COURT HALL. "10"

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
(SERVICE MATTERS) { EXCEPT WRIT PETITIONS PERTAINING TO TRANSFER & DEPUTATION &  
FILED BY JUDICIAL OFFICERS OF THE STATE }, ALL CONTEMPT PETITIONS,  
SPECIALLY ORDERED AND TIED-UP MATTERS.)

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M.ONWARDS  
MOTION HEARING [ FRESH MATTERS ] { U/S 439 }

1. MCRC 797/2012 VINOD YADAV @ SANTOSH YADAV Vs AJAY KU.PANDEY,SHANTANU KUMAR /  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)

DISTRICT : SURGUJA  
\*\*\*\*\*

2. MCRC 860/2012 MANDAS MAHANT Vs ANURAG BAJPAI,DHARMESH SRIVASTAVA,  
STATE OF CHHATTISGARH CP.LAHREY, PRADEEP RAJGIR / A.G.  
[ ON ADMISSION ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)

DISTRICT : JANJGIR-CHAMPA  
\*\*\*\*\*

3. MCRC 863/2012 ABDUL KALAM Vs SOFIA KHAN /  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]  
{ 3RD BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)

DISTRICT : RAIPUR  
\*\*\*\*\*

4. MCRC 866/2012 TAPAS KUMAR RAI Vs VIMLESH BAJPAI, NIRUPAMA BAJPAI,  
STATE OF CHHATTISGARH KK.DEWANGAN, VIVEK SHARMA / A.G.  
[ ON ADMISSION ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : JAGDALPUR  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-  
SINGLE BENCH ( V )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRASHANT KUMAR MISHRA  
COURT HALL. "10"

\*\*(-PMFEB17.CRFHWKL-)\*\*

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
(SERVICE MATTERS) { EXCEPT WRIT PETITIONS PERTAINNING TO TRANSFER & DEPUTATION &  
FILED BY JUDICIAL OFFICERS OF THE STATE }, ALL CONTEMPT PETITIONS,  
SPECIALLY ORDERED AND TIED-UP MATTERS.)

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M.ONWARDS  
FINAL HEARING (U/S-439)  
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1. MCRC 228/2012 MOHAMAD SAKIL KHAN Vs ARUN KOCHAR, RAVI BHAGAT,  
STATE OF CHHATTISGARH VIRENDRA JANARDAN / A.G.  
[ FOR FINAL HEARING ]  
{ 2ND BAIL }  
C.O. F.D.FOR 17/02/2012

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIPUR  
\*\*\*\*\*

2. MCRC 260/2012 SANTOSH YADAV Vs UMA TIWARI, RANJANA JAISWAL /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
{ 4TH BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : JANJGIR-CHAMPA  
\*\*\*\*\*

3. MCRC 345/2012 NANDU LAL CHANDRA Vs SHAILENDRA SONI ASHWANI SHUKLA /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
{ 3RD BAIL }  
C.O. F.D.FOR 17/02/2012

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIGARH  
\*\*\*\*\*

4. MCRC 356/2012 DURJAN SINGH MESHAM Vs ASHOK SONI, PRAKASH MISHRA /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : BILASPUR  
\*\*\*\*\*

5. MCRC 359/2012 BHIKHAM BAGDE & ORS Vs VIVEK SHARMA, AMAN KESHARWANI /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : DURG  
\*\*\*\*\*

6. MCRC 406/2012 AMIT @ RAGHUBIR SINGH & ORS Vs SAURABH DANGI, ASHISH CHAUDHARI,  
STATE OF CHHATTISGARH HASAN ALI, UTKAL PRADHAN / A.G.  
[ FOR FINAL HEARING ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIPUR  
\*\*\*\*\*

7. MCRC 409/2012 ASHOK YADAV Vs SHIVENDU PANDYA /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIPUR  
\*\*\*\*\*

8. MCRC 432/2012 SMT.CHANDERMANI & ANR Vs AWADH TRIPATHI, SUNIL SAHU, WASIM MIYAN/  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : SURGUJA  
\*\*\*\*\*

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9. MCRC 451/2012 RAJENDRA KUMAR BEHRA Vs RAJESH KUMAR JAIN, SMT.KIRAN JAIN /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
(2ND BAIL)  
C.O. F.D. FOR 17/02/2012

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIPUR  
\*\*\*\*\*

10. MCRC 384/2012 PRAHLAD MISHRA Vs PRAFULL N.BHARAT, SANTOSH BHARAT,  
STATE OF CHHATTISGARH VIKASH SHARMA, KESHAV DEWANGAN,  
[ FOR FINAL HEARING. ]  
( ALLOTTED CASE )

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIPUR  
\*\*\*\*\*

11. MCRC 453/2012 RADHA GOVIND TIAWARI Vs SHAKTI RAJ SINHA /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : SURGUJA  
\*\*\*\*\*

-----|  
12. MCRC 549/2012 VIPLA BAI YADU Vs PUSHPENDRA KU. PATEL, GOVIND DEWANGAN /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
{ 2ND BAIL }  
C.O. F.D.FOR 17/02/2012

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIPUR  
\*\*\*\*\*

13. MCRC 417/2012 MAHESH YADAV Vs PUSHPENDRA KUMAR PATEL,  
STATE OF CHHATTISGARH GOVIND DEWANGAN / A.G.  
[ FOR FINAL HEARING ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIPUR

\*\*\*\*\*  
14. MCRC 418/2012 KARTIK RAM Vs PUSHPENDRA KUMAR PATEL,  
STATE OF CHHATTISGARH GOVIND DEWANGAN / A.G.  
[ FOR FINAL HEARING ]  
{ 2ND BAIL }  
C.O. F.D.FOR 17/02/2012  
CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIPUR  
-----| \*\*\*\*\*

15. MCRC 641/2012 PRAKASH BARI @ CHANKI Vs SUNIL TRIPATHI, SOURABH UPADHYAY /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING ]  
{ 2ND BAIL }  
C.O. F.D.FOR 17/02/2012  
CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : SURGUJA  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PMFEB17.CRMHWKL-)\*\*

SINGLE BENCH ( V )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRASHANT KUMAR MISHRA  
COURT HALL. "10"  
-----

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
(SERVICE MATTERS) { EXCEPT WRIT PETITIONS PERTAINNING TO TRANSFER & DEPUTATION &  
FILED BY JUDICIAL OFFICERS OF THE STATE }, ALL CONTEMPT PETITIONS,  
SPECIALLY ORDERED AND TIED-UP MATTERS.)

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M.ONWARDS  
MOTION HEARING (U/S 439 )  
-----

1. MCRC 347/2012 NAVAL KISHORE SAHU Vs YOGESH PANDEY, ANURAG JHA /  
STATE OF CHHATTISGRH A.G.  
[ FOR ORDERS ON ADMISSION ]  
{ 2ND BAIL }  
CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIPUR  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PMFEB17.CVMHWKL-)\*\*

SINGLE BENCH ( V )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRASHANT KUMAR MISHRA  
COURT HALL. "10"  
-----

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
(SERVICE MATTERS) { EXCEPT WRIT PETITIONS PERTAINNING TO TRANSFER & DEPUTATION &  
FILED BY JUDICIAL OFFICERS OF THE STATE }, ALL CONTEMPT PETITIONS,  
SPECIALLY ORDERED AND TIED-UP MATTERS.)

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M.ONWARDS

MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ]

1. CONT~ 3754/2011 PRNO. SANTOSH KUMAR MITTAL Vs RAKESH JAISWAL & ORS. SANTOSH KUMAR TIWARI, RAJ KUMAR PALI /  
[ FOR DEFAULT ON OFFICE NOTE DTD.09/12/11 & AR (J) NOTE DTD.DTD.12/12/11 - (2) NAME OF CONTEMNORS NO.03 & 04 IS NOT MENTIONED IN CAUSE TITLE AS PER CONTEMPT RULES ] C.O. [ N/W ]

CATEGORY : 1603 : CONTEMPT OF COURT MATTERS: (OTHER CIVIL CONTEMPT MATTERS.)  
DISTRICT :

\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PMFEB17.WP(FR)MHWKL-)\*\*

SINGLE BENCH ( V )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRASHANT KUMAR MISHRA  
COURT HALL. "10"

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA (SERVICE MATTERS) { EXCEPT WRIT PETITIONS PERTAINNING TO TRANSFER & DEPUTATION & FILED BY JUDICIAL OFFICERS OF THE STATE }, ALL CONTEMPT PETITIONS, SPECIALLY ORDERED AND TIED-UP MATTERS.)

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M.ONWARDS

MOTION HEARING [ FRESH MATTERS ] [ SERVICE MATTERS ]

1. WPS 741/2012 BANSHI LAL TANDON Vs VG.TAMASKAR /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION & IA. NO. 1 FOR AD-INTERIM WRIT. & IA. NO. 2 FOR URGENT HEARING. ]

CATEGORY : 628 : SERVICE MATTERS: (SERVICE REVERSION.)  
DISTRICT :

\*\*\*\*\*

2. WPS 743/2012 SAKHARAM & ANR. Vs V.G.TAMASKAR /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION & IA. NO. 1 FOR AD-INTERIM WRIT & IA. NO. 2 FOR UREGNT HEARING. ]

CATEGORY : 628 : SERVICE MATTERS: (SERVICE REVERSION.)  
DISTRICT :

\*\*\*\*\*

3. WPS 746/2012 CHAIN SINGH THAKUR Vs VG.TAMASKAR /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION & IA NO. 1 FOR AD-INTERIM WRIT. & IA. NO. 2 FOR URGENT HEARING. ]

CATEGORY : 628 : SERVICE MATTERS: (SERVICE REVERSION.)  
DISTRICT :

\*\*\*\*\*

4. WPS 815/2012 SHIVMANGAL SINGH KUSHWAHA Vs RAJESH KUMAR SHARMA,VINOD KUMAR TEKAM /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION ]

CATEGORY : 630 : SERVICE MATTERS: (OTHERS AND MIXED BAG ONES.)  
DISTRICT :  
\*\*\*\*\*

5. WPS 816/2012 RADHESHYAM VERMA Vs AMIT KUMAR SHARMA,RISHI RAHUL SONI /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION &  
IA. NO. 1 FOR AD-INTERIM RELIEF/STAY. ]

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :  
\*\*\*\*\*

6. WPS 817/2012 DINESH BHARGAV Vs AMIT KUMAR SHARMA,RISHI RAHUL SONI /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION &  
IA. NO. 1 FOR AD-INTERIM RELIEF/STAY. ]

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :  
\*\*\*\*\*

7. WPS 818/2012 RAJESH KUMAR KASHYAP Vs AMIT KUMAR SHARMA,RISHI RAHUL SONI /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION &  
IA NO. 1 FOR INTERIM RELIEF/STAY. ]

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :  
\*\*\*\*\*

8. WPS 820/2012 BHUNESHWAR BANDE Vs AMIT KUMAR SHARMA,RISHI RAHUL SONI /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION &  
IA. NO. 1 FOR AD-INTERIM RELIEF/STAY. ]

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :  
\*\*\*\*\*

9. WPS 821/2012 MANU SINGH THAKUR Vs AMIT KUMAR SHARMA,RISHI RAHUL SONI /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION &  
IA. NO. 1 FOR AD-INTERIM RELIEF/STAY. ]

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :  
\*\*\*\*\*

10. WPS 822/2012 SMT.MEHMOODA KHAN Vs SK.THOMAS,RAKESH ANTHONY,  
STATE OF CHHATTISGARH & ORS. SOURABH UPADHYAY /A.G.  
[ FOR ADMISSION ]

CATEGORY : 609 : SERVICE MATTERS: (SENIORITY.)  
DISTRICT :  
\*\*\*\*\*

11. WPS 823/2012 BISEN KUMAR BANDE Vs AMIT KUMAR SHARMA,RISHI RAHUL SONI /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION &  
IA. NO. 1 FOR AD-INTERIM RELIEF/STAY. ]

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :  
\*\*\*\*\*

12. WPS 824/2012 DR.SUNIL KUMAR MISHRA Vs PRAFULL N.BHARAT,SANTOSH BHARAT,  
STATE OF CHHATTISGARH & ANR. VIKASH SHRIVASTAVA,KESHAV DEWANGAN,  
MAYANK CHANDRAKAR,  
HARSHAL CHOUHAN /A.G.  
[ FOR ADMISSION ]

CATEGORY : 606 : SERVICE MATTERS: (DISCIPLINARY PROCEEDINGS.)  
DISTRICT :  
\*\*\*\*\*

13. WPS 825/2012 ASSHUTOSH MISHRA Vs HV.SHARMA,RAVINDRA SHARMA /  
CG.MINRALS DEVOLEPMENT & ANR.

[ FOR ADMISSION ]

CATEGORY : 614 : SERVICE MATTERS: (SELECTION, APPOINTMENT & RECRUITMENT -  
- INCLUDING EXAMINATION, INTERVIEW.)  
DISTRICT :

\*\*\*\*\*

14. WPS 826/2012 HARISHCHANDRA TANDEKAR Vs AWADH TRIPATHI, AVINASH SINGH,  
STATE OF CHHATTISGARH & ORS. SUNIL SAHU, WASIM MIYAN /A.G.  
[ FOR ADMISSION ]

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :

\*\*\*\*\*

15. WPS 827/2012 VIMAL PRATAP SINGH Vs C. JAYANT K. RAO, ANIL TRIPATHI /  
UNITED INDIA INSURANCE COM. LTD. & ORS.  
[ FOR ADMISSION ]

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :

\*\*\*\*\*

16. WPS 828/2012 SURENDRA KUMAR YADAV Vs MANISH UPADHYAY, ASHISH GUPTA /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION ]

CATEGORY : 613 : SERVICE MATTERS: (COMPASSIONATE APPOINTMENT.)  
DISTRICT :

\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D. TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PMFEB17.WP(OTA)MHWKL-)\*\*

SINGLE BENCH ( V )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRASHANT KUMAR MISHRA  
COURT HALL. "10"

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
(SERVICE MATTERS) { EXCEPT WRIT PETITIONS PERTAINING TO TRANSFER & DEPUTATION &  
FILED BY JUDICIAL OFFICERS OF THE STATE }, ALL CONTEMPT PETITIONS,  
SPECIALLY ORDERED AND TIED-UP MATTERS.)

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. ONWARDS  
[ MOTION HEARING WITH AN APPLICATION FOR EARLY HEARING ]

1. WP 6101/2006 GOVIND NARAYAN ANDEWAR Vs ASHISH SHRIVASTAVA, AKHILESH DALPATI,  
STATE OF CHHATTISGARH AND ORS. AMRITO DAS, DK. PILLAI, HARSHIT PATEL,  
NITIN ACHARYA, ABHAY PANDEY, VN. SHARMA,  
ANAND VERMA, SMITA GHAI / AG., JK. SHASTRI,  
MEENA SHASTRI, SUSHMA CHANDEL (CAV.)

[ ON I.A.NO.05 FOR URGENT HEARING ]  
( ALONGWITH CAVEAT.NO. 1107/06 )

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : RAIPUR

\*\*\*\*\*

2. WPS 6821/2007 ASHOK KUMAR THAKUR Vs PUSHPENDRA KUMAR PATEL, CP. LAHREY,  
REGISTRAR CO-OPP. SOC. RAIPUR & ORS. HEMANT KASHYAP / A.G., SP. AGRAWAL,  
NEELKANT MALVIYA  
[ FOR I.A.NO.07 FOR URGENT HEARING ]

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : DURG

\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PMFEB17.WPFHWKL-)\*\*

SINGLE BENCH ( V )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRASHANT KUMAR MISHRA  
COURT HALL. "10"

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
(SERVICE MATTERS) { EXCEPT WRIT PETITIONS PERTAINNING TO TRANSFER & DEPUTATION &  
FILED BY JUDICIAL OFFICERS OF THE STATE }, ALL CONTEMPT PETITIONS,  
SPECIALLY ORDERED AND TIED-UP MATTERS.)

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M.ONWARDS  
FINAL HEARING [ SERVICE MATTERS ]

40. WP 2745/2002 FANESHWAR YADAV Vs SANJAY S.AGRAWAL, VS.AGRAWAL /  
C.S.E.BOARD & ORS. A.G., PR.PATANKAR, YOGESH PANDEY, S.SINGH,  
MANISH NIGAM  
[ FOR FINAL HEARING ]  
C.O. [ 2ND WEEK ]  
CATEGORY : 607 : SERVICE MATTERS: (CONDITION OF SERVICE.)  
DISTRICT : BILASPUR  
\*\*\*\*\*
41. WPS 6329/2010 RAMESH KUMAR THAKUR Vs PP.SAHU, SMT.CP.SAHU, SP.SAHU,  
STATE OF CHHATTISGARH & ORS. ADITYA KUMAR, UPS.SAHU / A.G.,  
VINAY PANDEY, GOVIND DEWANGAN  
[ FOR FINAL HEARING ]  
C.O. [ MONTH ]  
CATEGORY : 614 : SERVICE MATTERS: (SELECTION, APPOINTMENT & RECRUITMENT -  
- INCLUDING EXAMINATION, INTERVIEW.)  
DISTRICT : DURG  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PMFEB17.WPMHWKL-)\*\*

SINGLE BENCH ( V )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRASHANT KUMAR MISHRA  
COURT HALL. "10"

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
(SERVICE MATTERS) { EXCEPT WRIT PETITIONS PERTAINNING TO TRANSFER & DEPUTATION &  
FILED BY JUDICIAL OFFICERS OF THE STATE }, ALL CONTEMPT PETITIONS,  
SPECIALLY ORDERED AND TIED-UP MATTERS.)

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M.ONWARDS  
MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ] [ SERVICE MATTERS ]

- 1.WPL 1523/2008 C.G. INFRASTRUCTURE DEV.COR.RAIPUR Vs ASHISH SHRIVASTAVA, DEVENDRA PATEL,  
MANOJ KUMAR SINGH & ANOTHER AMIT VERMA, AMRITO DAS / A.G.,  
SP.KALE, VINOD DESHMUKH  
[ ON ADMISSION & I.A.NO.01 FOR AD-INTERIM RELIEF ]

CATEGORY : 104 : LABOUR MATTERS: (MATTERS RELATING TO WAGES, BONUS, AD-HOC, CASUAL DAILY -  
- WAGES & THEIR REGULARIZATION.)  
DISTRICT : \*\*\*\*\*

2.WPL 7157/2011 BHARAT ALUMINIUM CO.LTD. Vs P.SAM KOSHY,VINOD DESHMUKH,VAIBHAV SHUKLA,  
REGIONAL PROVIDENT FUND COMM.&ORS. PRAMOD SHRIVASTAVA,VIVEK VERMA /  
SL.GUPTA,RK.GOYAL  
PRADEEP SAKSENA, PANKHURI SAXENA  
[ FOR ADMISSION & I.A. NO. 01 FOR GRANT OF  
INTERIM RELIEF ]

CATEGORY : 110 : LABOUR MATTERS: (MATTERS RELATING TO PROVIDENT FUND.)  
DISTRICT : KORBA  
\*\*\*\*\*

3.WPS 6845/2008 GOPAL SHAH Vs NEELKANTH MALVIYA /  
STATE OF CHHATTISGARH & OTHERS A.G.,ASHISH SHRIVASTAVA,AMIT VERMA,  
AFROJ KHAN,AMRITO DAS,ANAND VERMA  
[ ON ADMISSION AND I.A.NO.02 FOR ADOPTION  
OF REPLY FILING OF THE RES.NO.03 ]

CATEGORY : 602 : SERVICE MATTERS: (REGULARIZATION OF AD-HOC EMPLOYEES ETC.)  
DISTRICT : JASHPUR  
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-----|  
4.WPS 2440/2009 RAJ KUMAR NAIDU Vs VG.TAMASKAR,VV.RAO /  
STATE OF CHHATTISGARH & OTHERS A.G.  
[ FOR ADMISSION ]  
{ ALONGWITH CONT 21/2012 }  
C.O. [ N/W ]

CATEGORY : 606 : SERVICE MATTERS: (DISCIPLINARY PROCEEDINGS.)  
DISTRICT : \*\*\*\*\*

5.CONT 21/2012 RAJKUMAR NAIDU Vs V.VIJAY RAO,V.SHARDHA RAO /  
D.S. MISHRA & ORS.  
[ ON ADMISSION & I.A.NO.01 FOR TAKING DOCUMENT  
ON RECORD ]  
C.O. [ N/W ]  
{ ALONGWITH WPS 2440/2009 }

CATEGORY : 1603 : CONTEMPT OF COURT MATTERS: (OTHER CIVIL CONTEMPT MATTERS.)  
DISTRICT : \*\*\*\*\*

6.WPS 144/2010 BHAGWAT PRASAD DUBEY Vs PRADEEP SAKSENA,AZAD SIDDIQUI /  
STATE OF CHHATTISGARH & ORS. A.G.,ASSTT.S.G.,RAGHVENDRA PRADHAN  
[ FOR ORDERS ON ADMISSION AND I.A.NO.01  
FOR AD-INTERIM RELIEF, I.A.NO.02 FOR  
TAKING DOCUMENT ON RECORD ]  
C.O. [ N/W ]

CATEGORY : 601 : SERVICE MATTERS: (RETIRAL BENEFITS.)  
DISTRICT : KOREA  
\*\*\*\*\*

7.WPS 3839/2010 DEVCHAND RAM Vs RISHI RAHUL SONI, SAMIR SINGH /  
STATE OF CHHATTISGARH & ORS. A.G.,ASHUTOSH SINGH KACHHAWAHA  
[ FOR ORDERS ON ADMISSION & I.A.NO.02  
APPLICATION FOR TAKING REPORT OF DASTI  
SERVICE ON RECORD FOR THE RESP.NO.06 ]

CATEGORY : 614 : SERVICE MATTERS: (SELECTION, APPOINTMENT & RECRUITMENT -  
- INCLUDING EXAMINATION, INTERVIEW.)  
DISTRICT : SURGUJA  
\*\*\*\*\*

8.WPS 6002/2010 NAND KUMAR VARMA Vs AKHILESH KUMAR /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ORDERS ON ADMISSION & I.A.NO.01  
FOR GRANT OF INTERIM RELIEF & I.A.NO.02  
FOR DIRECTION RELEASING THE RETIRAL DUES ]  
C.O.

CATEGORY : 601 : SERVICE MATTERS: (RETIRAL BENEFITS.)

DISTRICT : DURG  
\*\*\*\*\*

9.WPS 1212/2011 SITA RAM RATHORE Vs NK.CHATTERJEE /  
STATE OF CHHATTISGARH & ORS. A.G.  
[ FOR ADMISSION ]

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :  
\*\*\*\*\*

10.WPS 2840/2011 DEEPTI NAMDEO & OTHERS Vs AMRITO DAS /  
STATE OF CHHATTISGARH & ORS. A.G., KISHORE BHADURI, BHASKAR PAYASI  
SHIVRAJ SINGH (INTV.), SUSHIL SAHU,  
SUSHOBHIT SINGH (INT.), SUNIL OTWANI (INT.),  
ANURAG JHA  
[ NON-FILING OF PBK BY STATE AS PER HON'BLE  
COUR ORDER DTD.19/10/11 AND NON FILING  
CONDONATION OF DELAY IN PAPER BOOK &  
AR (J) ORDER DTD.10/01/12 ]

CATEGORY : 614 : SERVICE MATTERS: (SELECTION, APPOINTMENT & RECRUITMENT -  
- INCLUDING EXAMINATION, INTERVIEW.)  
DISTRICT :  
\*\*\*\*\*

11.WPS 4972/2011 GANGARAM SAHU Vs ARUN KOCHAR, RENU KOCHAR, ANURAG KHATRI,  
STATE OF CHHATTISGARH & ORS. DILIP SINGH / A.G.  
[ FOR ADMISSION ]

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :  
\*\*\*\*\*

12.WPS 6673/2011 SANT KUMAR TIWARI Vs MANOJ PARANJPE, VAIBHAV A. GOVERDHAN ,  
STATE OF CHHATTISGARH & ORS. VIKRAM DIXIT / A.G.  
[ FOR ADMISSION ]  
C.O. [ AFTER A WEEK TIME ]

CATEGORY : 608 : SERVICE MATTERS: (PROMOTION.)  
DISTRICT :  
\*\*\*\*\*

13.WPS 6741/2011 GHASI RAM Vs VK.PANDEY, NEHA VERMA /  
STATE OF CHHATTISGARH & ORS. A.G., ASHUTOSH SINGH KACHHAWAHA  
[ FOR ADMISSION ]

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :  
\*\*\*\*\*

14.WPS 7053/2011 SARDAR RAM GUPTA Vs SHAILENDRA DUBEY, ASHOK DUBEY, RR.SONI,  
STATE OF CHHATTISGARH & ORS. SHIVANG DUBEY / A.G.  
[ FOR ORDERS ON DEFAULT THAT NON COMPLIANCE  
OF HON'BLE COURT ORDER DT. 28/11/2011  
COUNSEL FOR THE PETITIONER P.F. AND  
COPIES FILED IN DELAY AND DELAY APPLICATION  
NOT FILED AND AR(J) NOTE DT. 05/01/2012 ]

CATEGORY : 601 : SERVICE MATTERS: (RETIRAL BENEFITS.)  
DISTRICT : RAIPUR  
\*\*\*\*\*

15.WPS 77/2012 SHEIKH ABDUL SADIQUE Vs ASHOK KUMAR SHUKLA, GUNJAN SHUKLA,  
STATE OF CHHATTISGARH AND ORS. ATANU GHOSH / A.G.  
[ FOR ORDERS ON ADMISSION & I.A.NO.01  
FOR GRANT OF INTERIM RELIEF ]

CATEGORY : 630 : SERVICE MATTERS: (OTHERS AND MIXED BAG ONES.)  
DISTRICT :  
\*\*\*\*\*

16.WPS 111/2012 RAVINDRA GAJBHEEM Vs AWADH TRIPATHI, SMT.INDIRA TRIPATHI,  
UNION OF INDIA & ORS. AVINASHI SINGH, SUNIL SAHU, SANJEEV BANJARE /  
ASST.SG.  
[ FOR ADMISSION ]  
C.O. [ N/W ]

CATEGORY : 613 : SERVICE MATTERS: (COMPASSIONATE APPOINTMENT.)

DISTRICT :

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17.WPS 279/2012

SADHURAM BHARDWAJ Vs  
STATE OF CHHATTISGARH & ORS.  
[ ON I.A.NO.01 FOR EXEMPTION FROM FILING  
THE NON HIGHLIGHTED COPIES OF A/P-14 &  
P-15 & AR (J) NOTE DTD.19/01/2012 ]

SMT.NAUSHINA ALI /  
A.G.

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT : RAIGARH

\*\*\*\*\*

18.WPS 307/2012

GHYANSHYAM PENDRE Vs  
STATE OF CHHATTISGARH & ORS.  
[ ON I.A.NO.02 CONDONATION OF DELAY IN  
PAYMENT OF P.F. ]

AJAY SHRIVASTAVA, SK.VERMA,  
SANJAY SHRIVASTAVA /A.G.

CATEGORY : 611 : SERVICE MATTERS: (RESERVATION IN SERVICE FOR SC/ST/OBC.)  
DISTRICT :

\*\*\*\*\*

19.WPS 425/2012

ANIL KUMAR & ORS. Vs  
STATE OF CHHATTISGARH & ORS.  
[FOR DEFAULT OF:  
1. COPY OF TERMINATION ORDER OF THE PETITIONER  
NO. 4 DANESHWAR SINGH IS NOT FILED WITH COPY  
OF ANNEXURE P/1.  
2. COPY OF APPOINTMENT ORDER OF THE  
PETITIONER NO. 3 IS NOT FILED WITH COPY OF  
ANNEXURE P/1 A.  
3. COPIES OF SHOW CAUSE NOTICE OF THE  
PETITIONER NO. 2,3 AND 4 ISSUED BY COLLECTOR  
BILASPUR IS NOT FILED WITH ANN. P/2 ]

JITENDRA PALI,VARUN SHARMA,MONIKA TIWARI,  
BHAVANA PALI,HARSHAD VYAS /A.G.

CATEGORY : 603 : SERVICE MATTERS: (REMOVAL / DISMISSAL / TERMINATION FROM SERVICE.)  
DISTRICT :

\*\*\*\*\*

20.WPS~ 6499/2011  
PRNO.

SMT. BIRAM BAI Vs  
MANAGING DIRECTORE,SAIL,BSP & ORS.  
[ FOR ORDERS ON DEFAULTS:  
(1) FOR ORDERS ON MANTAINABILITY OF PETITION  
BEFORE THIS HON'BLE COURT AS PER  
NOTIFICATION DT. 31/3/2010 OF GOVT. OF INDIA &  
AR (J) ORDER DTD.14/10/11 & 14/11/11 & 05/12/11 &  
HON'BLE COURT ORDER DTD.16/12/11 ]

NL.SHRIVASTAVA,AJAY SHRIVASTAVA,SK.VERMA,  
SANJAY SHRIVASTAVA /

CATEGORY : 601 : SERVICE MATTERS: (RETIRAL BENEFITS.)  
DISTRICT :

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MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ] [ OTHER MATTERS ]

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21.WPC 4773/2010

M/S.JAYASWAL NECO INDUSTRIES LTD. Vs  
STATE OF CHHATTISGARH & ANOTHER  
  
[ FOR ORDERS ON FINAL DISPOSAL ]  
( ALLOTTED CASE )  
C.O. F.D.FOR 17/02/2012

GOUTAM BHADURI,AJAY PAL SINGH,  
SANTOSH KUMAR TIWARI,TR.DAHIRE / A.G.,  
ASHUTOSH SINGH KACHHAWAHA,  
ANIL PANDEY,ANKIT PANDEY(INT.),  
AMRITO DAS

CATEGORY : 1750 : ORDINARY CIVIL MATTERS: - ( OTHERS AND MIXED BAG ONES.)  
DISTRICT : NAGPUR

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22.WPC 4775/2011

M/S SARDA ENERGY & MINERALS LTD. Vs  
UNION OF INDIA & ORS.  
  
[ FOR ORDERS ON ADMISSION ]  
( ALONGWITH WPC 4773/2010 )  
{ ALLOTTED CASE }  
C.O. F.D.FOR 17/02/2012

AMRITO DAS /  
ASSTT.S.G.,A.G.,SANTOSH KUMAR TIWARI,  
HS.AHLUWALIA

CATEGORY : 2501 : ( MINES,MINERALS & MINING LEASES. ) : - ( MATTERS RELATING TO MINE, MINERALS & -  
- MINING LEASES.)





CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIGARH  
\*\*\*\*\*

17. MCRC 877/2012 HEMMAL Vs MANEESH SHARMA, ARVIND SINGH,  
STATE OF CHHATTISGARH NAUSHINA ALI / A.G.  
[ ON ADMISSION ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : GARIYABAND  
\*\*\*\*\*

18. MCRC 878/2012 POKHAN LAL Vs MANEESH SHARMA, ARVIND SINGH,  
STATE OF CHHATTISGARH NAUSHIHA ALI / A.G.  
[ ON ADMISSION ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : GARIYABAND  
\*\*\*\*\*

19. MCRC 879/2012 ANIL KAUSHIK Vs HEMANT KESHARWANI, KK.DEWANGAN/  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : BILASPUR  
\*\*\*\*\*

20. MCRC 882/2012 MADVI SOMDU & ANOTHER Vs PR.PATANKAR, ASHISH SURANA /  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : DANTEWADA  
\*\*\*\*\*

21. MCRC 883/2012 NARESH JANGDE Vs VIKASH PRADHAN /  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : MAHASAMUND  
\*\*\*\*\*

22. MCRC 884/2012 NARESH SHERWANI Vs ANKIT SINGHAL, THAKUR ANAND MOHAN SINGH/  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIPUR  
\*\*\*\*\*

23. MCRC 885/2012 DINESH KUMAR NAT & ANR Vs CK.KESHARWANI, ROSHAN DUBEY /  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : BILASPUR  
\*\*\*\*\*

24. MCRC 887/2012 PRABHAT KUMAR SAHU Vs ADIL MINHAJ /  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAJNANDGAON  
\*\*\*\*\*

MOTION HEARING [ FRESH MATTERS ] { U/S 438 }  
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25. MCRCA 131/2012 RAMAKANT VAISHNAV Vs SHASHANK THAKUR, MANOJ CHOUHAN,  
STATE OF CHHATTISGARH ANIL GULTI / A.G.  
[ ON ADMISSION & I.A.NO.01 FOR EXAMPTION OF  
FILING THE LEGIBLE AND TYPED COPY OF ANNEX.A/3 &  
A/6.]  
{ 2ND BAIL }

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT : JUSHPUR  
\*\*\*\*\*

26. MCRCA 155/2012 BAJRANG LAL AGRAWAL Vs YC.SHARMA,VIVEK RATHORE,M.ASHA,  
STATE OF CHHATTISGARH PUSHKAR SINHA / A.G.  
[ ON ADMISSION ]

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT : JANJGIR-CHAMPA  
\*\*\*\*\*

27. MCRCA 156/2012 VASU KUMAR AGRAWAL Vs YC.SHARMA,VIVEK RATHORE,M.ASHA,  
STATE OF CHHATTISGARH PUSHKAR SINHA / A.G.  
[ ON ADMISSION ]

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT : JANJGIR-CHAMPA  
\*\*\*\*\*

28. MCRCA 158/2012 PEER MOHAMMAD Vs MANISH SHARMA, ARVIND SINGH,  
STATE OF CHHATTISGARH NAUSHINA ALI / A.G.  
[ ON ADMISSION ]

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT : RAIPUR  
\*\*\*\*\*

29. MCRCA 159/2012 GANESH BHASKAR Vs RAKESH PANDEY,DASHRATH PRAJAPATI /  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT : BILASPUR  
\*\*\*\*\*

30. MCRCA 161/2012 MOHIT RAM Vs PARASHMANI SHRIWAS /  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT : JANJGIR-CHAMPA  
\*\*\*\*\*

31. MCRCA 174/2012 PRASHANT KISPOTTA Vs RK.SHRIWAS, PM.SHRIWAS /  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT : JUSHPUR  
\*\*\*\*\*

32. MCRCA 176/2012 TEEJ RAM Vs NEELKANTH MALAVIYA /  
STATE OF CHHATTISGARH A.G.  
[ ON ADMISSION ]

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT : BALODABAZAR  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-MSFEB17.CRFHWKL-)\*\*

SINGLE BENCH (VI)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE MANINDRA MOHAN SHRIVASTAVA  
COURT HALL. "11"

( ALL PETITIONS UNDER SECTION 438 & 439 OF CRIMINAL PROCEDURE CODE, SPECIALLY ORDERED AND TIED-UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)



10. MCRC 713/2012 NARENDRA KUMAR TANDAN Vs ANURAG BAJPAI, DHARMESH SRIVASTAVA,  
STATE OF CHHATTISGARH NK.SINGH, REEMA VERMA, PRADEEP RAJGIR/AG.  
[ FOR FINAL HEARING. ]  
{ 2ND BAIL }

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : KORBA  
\*\*\*\*\*

11. MCRC 715/2012 HALIMA BEGUM Vs ANURAG BAJPAI, DHARMESH SRIVASTAVA,  
STATE OF CHHATTISGARH PRADEEP RAJGIR / A.G.  
[ FOR FINAL HEARING. ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : BILASPUR  
\*\*\*\*\*

12. MCRC 750/2012 BALLA @ VIDESHI SAHU & ANR Vs ANURAG BAJPAI, DHARMESH SRIVASTAVA,  
STATE OF CHHATTISGARH PRADEEP RAJGEER, TARUN DANSENA / A.G.  
[ FOR FINAL HEARING. ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : BILASPUR  
\*\*\*\*\*

13. MCRC 751/2012 LALIT SAHU Vs JITENDRA GUPTA, RISHI RAHUL SONI,  
STATE OF CHHATTISGARH TARUN DANSENA / A.G.  
[ FOR FINAL HEARING. ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : DURG  
\*\*\*\*\*

14. MCRC 752/2012 SMT.GULABA BAI Vs RUPESH TRIVEDI, DEVENDRA KUMAR SHUKLA,  
STATE OF CHHATTISGARH RAKESH KUMAR SHUKLA / A.G.  
[ FOR FINAL HEARING. ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : BILASPUR  
\*\*\*\*\*

15. MCRC 754/2012 CHHOTELAL Vs RAJESH KUMAR SHARMA, VINOD KUMAR TEKAM,  
STATE OF CHHATTISGARH MALISTEEN MALTI / A.G.  
[ FOR FINAL HEARING. ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : BILASPUR  
\*\*\*\*\*

16. MCRC 755/2012 PASKAL BHAGAT Vs RAVINDRA AGRAWAL /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING. ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : RAIGARH  
\*\*\*\*\*

17. MCRC 760/2012 SUBHASH KORA Vs VIMLESH BAJPAI, NIRUPAMA BAJPAI,  
STATE OF CHHATTISGARH KK.DEWANGAN / A.G.  
[ FOR FINAL HEARING. ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : BASTAR  
\*\*\*\*\*

18. MCRC 761/2012 BHUPENDRA KUMAR Vs PRAFULL N.BHARAT, SANTOSH BHARAT,  
STATE OF CHHATTISGARH VIKASH SHRIVASTAVA, KESHAV DEWANGAN,  
[ FOR FINAL HEARING. ] HARSHAL CHOUHAN / A.G.

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT : BASTAR  
\*\*\*\*\*

19. MCRC 763/2012 AJAY KUMAR KASHYAP Vs GURUDEV I.SHARAN /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING. ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)

DISTRICT : JANJGIR-CHAMPA  
\*\*\*\*\*

20. MCRC 767/2012 LEKHRAM Vs SUNIL SAHU,WASIM MIYAN /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING. ]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C.)  
DISTRICT : DURG  
\*\*\*\*\*

FINAL HEARING (U/S-438)  
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21. MCRC 87/2012 BHUNESHWAR PATEL Vs SC.VERMA /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING. ]

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT :  
\*\*\*\*\*

22. MCRC 90/2012 BACCHULAL SHRMA Vs SANJAY AGRAWAL,SHARMILA SINGHAI /  
STATE OF CHHATTISGARH A.G.  
[ FOR FINAL HEARING. ]  
C.O. N/W

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT : SURGUJA  
\*\*\*\*\*

23. MCRC 102/2012 ANAND KUMAR Vs RAVI RANJAN SINHA,ASHOK PATIL,  
GHANSHYAM DAS GANGWANI T.ARIF / A.G.  
[ FOR FINAL HEARING & I.A.NO.1 FOR TAKING  
DOCUMENT ON RECORD. ]

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT :  
\*\*\*\*\*

24. MCRC 144/2012 DEEPAK RAI Vs BP.SINGH,NK.CHATTERJEE,  
STATE OF CHHATTISGARH SHIVENDRA BHARDWAJ / A.G.  
[ FOR FINAL HEARING. ]

CATEGORY : 1409 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 438 OF THE CR.P.C.)  
DISTRICT : JANJGIR-CHAMPA  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-MSFEB17.CVMHWKL-)\*\*

SINGLE BENCH (VI)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE MANINDRA MOHAN SHRIVASTAVA  
COURT HALL. "11"

( ALL PETITIONS UNDER SECTION 438 & 439 OF CRIMINAL PROCEDURE CODE, SPECIALLY ORDERED AND TIED-UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. ONWARDS  
MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ]  
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1. CONT 60/2012 MURARI CHANDRAKAR Vs BD.GURU,VK.AGRAWAL,SRJ.JAISWAL,R.TRIPATHI /  
DR. ROHIT YADAV & ANR.  
[ ON ADMISSION ]  
{ ALLOTTED CASE }  
C.O. ( AFTER 2 DAYS )



THE STATE OF M.P.  
[ FOR FINAL HEARING ]  
( ON BAIL )

ANURADHA VERMA, RAGHVENDRA VERMA / A.G.

CATEGORY : 0  
DISTRICT : KABIRDHAM  
\*\*\*\*\*

8. CRA 253/1998 D.M.RAO Vs  
STATE OF CHHATTISGARH (CBI)

RAJESH MAINDIRETTA, PRAVEEN CHATURVEDI,  
BP.RAO, UTTAM PANDEY, ANURAG JHA,  
ANAND SHARMA /  
A.G.

[ FOR FINAL HEARING ]  
( ON BAIL )

CATEGORY : 0  
DISTRICT :  
\*\*\*\*\*

9. CRA 254/1998 MANGLESHWAR Vs  
THE STATE OF M.P.  
[ FOR FINAL HEARING ]  
( ON BAIL )

RS.SAINI  
/ A.G.

CATEGORY : 0  
DISTRICT :  
\*\*\*\*\*

10. CRA 310/1998 CHHOTE @ BHUNESHWER Vs  
THE STATE OF M.P.

SHARAD VERMA, HEMANT SEN, SHAILENDRA VERMA,  
RK.JAISWAL, RAJESH PANDEY, VK.PANDEY,  
VINAY GAUTAM, SANJAY GUTA /  
A.G.

[ FOR FINAL HEARING ]

CATEGORY : 0  
DISTRICT :  
\*\*\*\*\*

11. CRA 357/1998 RAMSHARAN Vs  
THE STATE OF M.P.  
[ FOR FINAL HEARING ]

ARUN KOCHAR, SK.TIWARI, SK.SINGH, LN.SAKLE /  
A.G.

CATEGORY : 0  
DISTRICT :  
\*\*\*\*\*

12. CRA 368/1998 KESHAR BAI Vs  
THE STATE OF M.P.  
[ FOR FINAL HEARING ]

MANISH DATT, YK.GUPTA, DC.JAIN, RAJESH KU.JAIN  
KIRAN JAIN, AMBIKA JAISWAL / A.G.

CATEGORY : 0  
DISTRICT :  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-  
SINGLE BENCH  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE RADHE SHYAM SHARMA  
COURT HALL. "13"

\*\*(-RSFEB17.CRFHWKL-)\*\*

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 02:15 P.M. ONWARDS  
FINAL HEARING [ CRA ]  
-----

1. CRA 411/1990 BRIJ BIHARI PANDEY Vs

YK.GUPTA, SURESH K.PANDEY, SHARAD VERMA,

STATE OF C.G.

C.SHARMA,MR.PATEL,MUKESH PANDEY,OP.YADAV,  
SATISH CHANDRA VERMA,SK.PALI,  
KU.L.SHARMA,RAJENDRA KUMAR SURYAVANSHI /  
A.G.

[ FOR FINAL HEARING. ]  
C.O. [ AFTER 3 WEEKS ]

CATEGORY : 0 :  
DISTRICT : BILASPUR  
\*\*\*\*\*

-----|  
2. CRA 217/1992 | ARJUN DAS Vs | VP.SINGH,HS.THAKUR,ARK.RAO,AV.SRIDHAR,  
| STATE OF M.P. ( NOW C.G. ) | ABHIJEET SARKAR,K.KALAMKAR / A.G.  
| [ FOR FINAL HEARING. ] |  
| { ON BAIL } |  
| { LISTED ALONGWITH CRA 1138/1992. } |  
| C.O. |

CATEGORY : | 1405 : CRIMINAL MATTERS: (MATTERS RELATING TO PREVENTION OF CORRUPTION ACT.)  
DISTRICT : | BILASPUR  
| \*\*\*\*\*

3. CRA 1138/1992 | STATE OF C.G. Vs | A.G. /  
| SK.RASTOGI | ARUN KOCHAR,SMT.RENU KOCHAR  
| [ FOR FINAL HEARING. ] |  
| { LISTED ALONGWITH CRA 217/1992. } |

CATEGORY : | 0 :  
DISTRICT : |  
-----| \*\*\*\*\*

4. CRA 1225/1996 | THE STATE OF M.P. Vs | A.G. /  
| DADAN JI | AK.DUBEY,SURENDRA SINGH,JS.SINGH,  
| | A.DUBEY,D.JOSHI,MANOJ MISHRA,  
| | BHUPENDRA SINGH,RP.SINGH  
| [ FOR FINAL HEARING. ] |

CATEGORY : 0 :  
DISTRICT : BASTAR  
\*\*\*\*\*

5. CRA 1726/1996 | REWARAM & ORS. Vs | MD.DHOTE,SURESH KUMAR CHOTEL/  
| STATE | A.G.  
| [ FOR FINAL HEARING. ] |  
| C.O. |

CATEGORY : 1413 : CRIMINAL MATTERS: (CRIMINAL MATTERS IN WHICH SENTENCE AWARDED IS UPTO ONE YEAR.)  
DISTRICT : RAJNANDGAON  
\*\*\*\*\*

6. CRA 1821/1996 | AMMALAL Vs | SANJAY AGRAWAL,RAJESH UPADHAYAY,  
| STATE | MAHESH GUPTA,VP.SHRIVASTAVA,BM.RAO,  
| | MADHAV SAO,AN.BHAKTA,  
| | GD.MANIKPURI,ABHIJIT SARKAR,  
| | KALYAN KALAMKAR,AV.SHRIDHAR,  
| | AJAY RAJVADE / A.G.  
| [ FOR FINAL HEARING. ] |  
| C.O. |

CATEGORY : 1405 : CRIMINAL MATTERS: (MATTERS RELATING TO PREVENTION OF CORRUPTION ACT.)  
DISTRICT : BILASPUR  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

[ DEFAULT MATTERS ]

- 
- 1.CRA~ 7937/2011 PRNO. TILAK SAHU Vs JANAK RAM VERMA, SANTOSH SAHU,SK.DADSENA, OP.YADAV, SK.VERMA / A.G.  
STATE OF CHHATTISGARH  
[ FOR ORDERS ON DEFAULTS AS POINTED  
OUT BY OFFICE NOTE DT. 21/12/2011 ]
- CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT :
- \*\*\*\*\*
- 2.CRR 750/2011 VIRAYYA SHEKHAR Vs MANEESH SHARMA,ARVIND SINGH,  
STATE OF CHHATTISGARH NAUSHINA ALI / A.G.  
[ FOR ORDERS ON DEFAULT OF P.F. ]
- CATEGORY : 1440 : CRIMINAL MATTERS: OTHERS : (OTHERS AND MIXED BAG ONES.)  
DISTRICT : RAIPUR
- \*\*\*\*\*
- 3.CRMP 2/2012 KRISHNANAND SINGH Vs SUSHIL SAHU, SHUSHOBHIT SINGH, SUNIL OTWANI /  
STATE OF CHHATTISGARH & ANOTHER A.G.  
[ FOR DEFAULT OF:  
(1) REMAND CRIMINAL CASE NUMBER 348/09  
WRONGLY WR4ITTEN IN CAUSE TITLE WHERAS  
IT IS 348/08. ]
- CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :
- \*\*\*\*\*
- 4.CRMP 26/2012 GAURI @ CHITRALEKHA DHRUW Vs JANAK RAM VERMA,SANTOSH SAHU,  
SHYAM KUNWAR DHRUW OP.YADAV /  
[ FOR DEFAULT OF:  
(1) SYNOPSIS HAS NOT SIGNED BY SHRI  
JANAK RAM VERMA COUNSEL FOR PETITONERS  
(2) VAKALATNAMA HAS NOT SIGNED BY SHRI  
SANTOSH SAHU COUNSEL FOR PETITIONERS ]
- CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :
- \*\*\*\*\*
- 5.CRMP 33/2012 MILA BAI DHRUW Vs JANAK RAM VERMA,SANTOSH YADAV,  
SHYAM KUNWAR DHRUW OP.YADAV /  
[ FOR DEFAULT OF:  
(1) SYNOPSIS HAS NOT FILED WITH THE CASE.  
(2) PARA NO. 4.6 HAS WRONGLY MENTIONED  
TWICE IN PAGE NO. 14 OF MEMO OF PETITION ]
- CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :
- \*\*\*\*\*
- 6.CRMP 96/2012 SMT.INDRAPRABHA SINGH Vs VIKASH PRADHAN,JAYDEEP SINGH YADAV  
STATE OF CHHATTISGARH /A.G.  
[FOR DEFAULT OF  
1.ANNEXURE P/3 IS HAND WRITTEN DOCUMENT  
BUT TYPED COPY OF THE SAME NOT FILED  
WITH THE CASE.]
- CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :
- \*\*\*\*\*
- 7.CRMP 97/2012 CHANDRASHEKHAR Vs JAYDEEP SINGH YADAV,VIKASH PRADHAN  
STATE OF CHHATTISGARH /A.G.  
[FOR DEFAULT OF  
1.COPY OF CHALLAN & PROCEEDING NOT  
FILED WITH THE CASE.  
2.COPY OF FIR (ANNEXURE P/1) IS HAND  
WRITTEN DOCUMENT BUT TYPED COPY OF  
THE SAME IS NOT FILED WITH THE CASE.]
- CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :
- \*\*\*\*\*

8.CRMP 127/2012 JASPREET SINGH RKHIRAJ & ANR Vs GOUTAM BHADURI, T.R. DAHIRE /  
PAVNI KAUR & ORS A.G.  
[ FOR DEFAULT OF:  
(1) INSTEAD OF D/O COUNSEL HAS WRONGLY  
MENTIONED S/O. IN DETAILS OF PETIONER NO.01 &  
AFFIDAVIT AS PER C.C. OF ORDER DT. 05/12/11.  
(2) ADDRESS OF PETITIONER NO.01 WRONGLY  
MENTIONED IN CAUSE TITLE & AFFIDAVIT AS PER  
C.C. OF ORDER.  
(3) TYPED COPY OF PAGE NO.54 FILED AS TWICE WITH  
THE CASE.]

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :

\*\*\*\*\*

9.TPCR 3/2012 DEVENDRA SAHU Vs PANKAJ AGRAWAL, JK.GUPTA /  
STATE OF CHHATTISGARH & ANR A.G.  
[ FOR DEFAULT OF:  
(1) ADDRESS OF THE APPLICANT NOT MENTIONED  
COMPLETELY & WRONGLY MENTIONED IN CAUSE  
TITLE OF THE CASE AS PER C.D. OF ORDER DT.  
22/11/2011.]

CATEGORY : 1415 : CRIMINAL MATTERS: (CRIMINAL T.P. UNDER SECTION 407 OF THE CR.P.C.)  
DISTRICT :

\*\*\*\*\*

10.FA 119/2010 NOHAR SINGH Vs NEELKANTH MALAVIYA /  
ASHOK KUMAR SHARMA AND ANOTHER  
[ FOR ORDERS ON DEFAULT OF NON-COMPLIANCE  
OF HON'BLE COURT ORDER DATE 31/01/12, REGARDING  
P.F. IS NOT FILED. ] WR

CATEGORY : 2108 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : - ( MATTERS RELATING -  
DISTRICT : - TO RECOVERY OF DEBTS/BANK LOANS DUE UNDER THE BANKS AND FINANCIAL INSTITUTIONS.)

\*\*\*\*\*

11.FAM 117/2011 SMT. SANDHYA GOSWAMI Vs SN.NANDE,BN.NANDE /  
AYODHYA PURI GOSWAMI  
[ FOR ORDERS ON DEFAULT OF P.F. WRONGLY  
NAME PRINT OF RES. FATHER NAME. ]

CATEGORY : 1502 : FAMILY LAW MATTERS: (OTHER DIVORCE MATTERS.)  
DISTRICT :

\*\*\*\*\*

12.FAM 26/2012 PEELURAM VERMA Vs PANKAJ AGRAWAL,JK.GUPTA /  
SMT. GAYATRI BAI & ANR.  
[ FOR ORDERS ON DEFAULT OF NON-SUBMITTING  
AMENDED COPY OF PETITION IN P.F. AS PER HON'BLE  
COURT ORDER 07/02/2012. ]

CATEGORY : 1506 : FAMILY LAW MATTERS: (MINORITY & GUARDIANSHIP MATTERS.)  
DISTRICT :

\*\*\*\*\*

13.MCC 116/2012 VINOD KUMAR SINGH & ORS. Vs JITENDRA PALI,VARUN SHARMA,MONIKA TIWARI,  
STATE OF C.G. & ORS. BHAVANA PALI / AG  
[ FOR DEFAULT OF :  
(1) INSTANT CASE IS FILED TIME BARRED BY 79  
DAYS & FOR WHICH AN APPLICATION FOR CONDONATION  
OF DELAY HAS NOT BEEN FILED & AR(J) NOTE DATE  
06/02/2012. ]  
(WITH WPS 1468/2008)

CATEGORY : 1732 : ORDINARY CIVIL MATTERS: - ( MATTERS RELATING TO RESTORATION. )  
DISTRICT :

\*\*\*\*\*

14.SA 232/1996 SMT.RAMIN BAI Vs PR.BHAVE,KU.S.SINGHAI /  
SANT SHARAN AWASHTI & ORS. BK.,AK.PANDEY  
[ FOR ORDERS ON DEFAULT OF NON-COMPLIANCE OF  
HON'BLE COURT ORDER DATE 27/01/2012, REGARDING  
AMENDMENT IS NOT CARRIED OUT. ]

CATEGORY : 0 :  
DISTRICT :

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15.WP 4671/2000

HEMCHARAN SAHU Vs  
STATE OF M.P. & ORS.

RUPESH SHRIVASTAVA, V.DESHMUKH, YS.RAJPUT,  
AD.MISHRA, RAJESH PANDEY, MAHESH PANDEY,  
ASHUTOSH SINGH, PRATEEK SHARMA, MK.SONY,  
SUNITA JAIN, HEMKER DUBEY / A.G.

[ FOR NON-PAYMENT OF P.F. & NON FILLING COND. OF  
DELAY IN P.F. WITH AFFIDAVIT. ]

CATEGORY : 0 :  
DISTRICT :

\*\*\*\*\*

16.WP 4620/2005

SOUTH EASTERN COALFIELDS LTD.& ORS. Vs  
STATE OF CHHATTISGARH & ORS.

ABHISHEK SINHA, GHANSHYAM PATEL /  
A.G.

[ FOR NON-FILING PAPER BOOK & NON FILING  
CONDONATION OF DELAY IN PAPER BOOK WITH  
AFFIDAVIT. ]

CATEGORY : 408 : INDIRECT TAXES MATTERS: (MOTOR VEHICLES TAXATION)  
DISTRICT :

\*\*\*\*\*

17.WPC 2892/2011

M/S TATA SPONGE IRON LTD. Vs  
UNION OF INDIA AND OTHERS

AYAZ NAVED, VARUN DUBEY /  
ASST.S.G., RK.GUPTA, SWATI RAJ GUPTA

[ FOR DEFAULT :  
(1) IN P.B. PAGE NO. 46 NOT IS IN PROPER PLACE IN  
3 SET.  
(2) IN P.B. PAGE NO. 74, 77, 78, 79, 81, 84, 85,  
86 & 92 LAST LINE ARE NOT PRINT.  
(3) TWO SET P.B. ARE NOT CERTIFIED BY COUNSEL. ]

CATEGORY : 2103 : MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING : - ( CONTRACT ACT.)  
DISTRICT :

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18.WA 20/2012

STEEL AUTHORITY OF INDIA LTD. BSP Vs  
SHRI P.K. MOHANAN & ANR.

SHAIENDRA SHUKLA, RITU MISHRA, A.SEN GUPTA,  
ADITYA KHARE /

[ FOR DEFAULT AS NON PAYMENT OF P.F. FOR  
RESP. NO. 2 WITHY DELAY APPLICATION. ]  
{ ALLOTTED MATTER TO D.B. - IV }

CATEGORY : 601 : SERVICE MATTERS: (RETIRAL BENEFITS.)  
DISTRICT :

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[ DEFAULT MATTERS ]  
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19.ACQA 27/2012

NOHAR SINGH Vs  
BAHADUR LAL & ORS

SURESH PANDEY, SANJEEB PANDEY,  
RAJENDRA KUMAR SURYAVANSHI / A.G.

[ FOR DEFAULT OF:  
(1) WRONGLY MENTINED P.S. KUKDUR INSTEAD OF P.S.  
KAWARDHA IN THE ADDRESS OF RESPONDENT NO.03  
OF THE CAUSE TITLE OF THE CASE.  
(2) TRUE COPY NOT MARKED IN THE "B" & "C"  
PARTS OF THE CASE FILE.]

CATEGORY : 1421 : CRIMINAL MATTERS: (APPEAL UNDER SECTION 378 OF THE CR.P.C.)  
DISTRICT :

\*\*\*\*\*

20.CRA 194/2012

MAHENDRA SAHU Vs  
STATE OF CHHATTISGARH

JANAK RAM VERMA, SANTOSH SAHU, OP.YADAV,  
SANTOSH K.VERMA / A.G.

[ CASE IS RECHAKED & FOUND DEFAULT OF:  
(1) CERTIFICATE HAS NOT FILED WITH THE CASE.]

CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT :

\*\*\*\*\*

21.CRA 199/2012

GAJENDRA KUMAR KURRE Vs  
STATE OF CHHATTISGARH

RAJ KUMAR GUPTA, KRISHNA GUPTA /  
A.G.

[ FOR DEFAULT OF:  
(1) PAGING HAVE NOT DONE IN THIS PETITION.]

CATEGORY : 1429 : CRIMINAL MATTERS: OTHERS : (MATTERS RELATING TO LIFE IMPRISONMENT.)  
DISTRICT :

\*\*\*\*\*

22.CRMP 153/2012 SUDEEP KUMAR MUKHARJEE Vs UTTAM PANDEY, SHIV SAHU /  
STATE OF CHHATTISGARH & ORS A.G.  
[ FOR DEFAULT OF:  
(1) COPY OF CHALLAN NOT FILED.  
(2) COPY OF COURT PROCEEDING NOT FILED.]

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :

\*\*\*\*\*

23.CRMP 154/2012 SUPRIYA BHAGAT Vs SUMIT VERMA, MALA VERMA, ANURADHA VERMA,  
STATE OF CHHATTISGARH VIRENDRA VERMA / A.G.  
[ FOR DEFAULT OF:  
(1) WRONGLY MENTIONED CRIME NO.401/10  
INSTEAD OF 401/11 IN PARA NO.01 OF THE FACTS  
OF THE CASE.  
(2) COMPLETE SETS OF THE CHALLAN NOT FILED.]

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :

\*\*\*\*\*

24.CRMP 155/2012 STATE OF CHHATTISGARH Vs A.G./  
USHA BAI  
[ FOR DEFAULT OF:  
(1) COPY OF RELEVANT EXHIBITED AND OTHER  
DOCUMENTS HAS NOT FILED WITH THE CASE.]

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :

\*\*\*\*\*

25.CRMP 156/2012 KUSHALRAM SHARMA & ORS Vs HV.SHARMA, RAVINDRA SHARMA /  
STATE OF CHHATTISGARH & ANR A.G.  
[ FOR DEFAULT OF:  
(1) NAME OF PETITIONER NO.02 HAS WRONGLY  
WRITTEN IN CAUSE TITLE.  
(2) COPY OF FIR.AND COPY OF CHALLAN HAS  
NOT FILED WITH THE CASE.]

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT :

\*\*\*\*\*

26.FA 28/2012 SMT. URMILA BAI PANSARI Vs ANUP MAJUMDAR, BASANT DEWANGAN /  
HARJEET SINGH & 2 ORS  
[ FOR DEFAULT:  
1. COURT FEE IS DEFICIT IN MEMO OF APPEAL  
AS PER VALUATION OF APPEAL.  
2. APPEAL FILES BARRED BY 01 DAYS. CON-  
NATION OF DELAY APPLICATION IS NOT FILED  
WITH MEMO OF APPEAL.]

CATEGORY : 1713 : ORDINARY CIVIL MATTERS: - ( APPEAL FOR DECLARATION )  
DISTRICT :

\*\*\*\*\*

27.MAC 221/2012 TARACHAND SAHU & ANR Vs ANURAG BAJPAI, PRADEEP RAJGIR,  
SMT. GAYATRI BAI DHRUV & ORS REETA RAJGIR, DHARMESH SRIVASTAVA  
CP LAHREY /

[ FOR DEFAULT:  
1. APPEAL FILED CORRECT BY 11 DAYS. CONDA-  
OF DELAY APPLICATION IS NOT FILED WITH  
MEMO OF PETITION.]

CATEGORY : 1203 : COMPENSATION MATTERS: - (DRIVER/OWNERS LIABILITY MATTERS.)  
DISTRICT :

\*\*\*\*\*

28.MAC 223/2012 SMT. KAMLA YADAV & ORS Vs YASHWANT TIWARI, AMIYAKANT TIWARI,  
BHARAT YADAV & ORS TORENDRA BAGHMAR /

[ FOR DEPAULT "  
1. DATE OF AWARD IS WRONGLY TYPED IN  
INDEX.]

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)  
DISTRICT :

\*\*\*\*\*

29.MAC 226/2012 GAUKARAN ALIAS SANTOSH KUMAR GUPTA Vs MALAY SHRIVASTAVA, SMT. BHAGWATI  
GURUSHARAN@DAUVA GUPATA&ANR MISHRA /  
[ FOR DEFAULT:  
1. APPEAL FILES BARRED BY 26 DAYS. CONDO-  
NATION OF DELAY APPLICATION IS NOT FILED  
WITH MEMO OF APPEA.  
2. VAKALATNAMA IS NOT MENTIONED IN INDEX.  
3. AWARDED AMOUNT IS NOT LESS TO THE CLAIM  
AMOUNT FOR VALUATION OF APPEAL IN CAUSE  
TITLE APPEAL.

CATEGORY : 1204 : COMPENSATION MATTERS: - (MATTERS RELATING TO ENHANCEMENT -  
-OF COMPENSATION.)

DISTRICT :

\*\*\*\*\*

30.MCC 125/2012 MADAN LAL AGRAWAL Vs DHURENDRA PANDEY, A.K. MISHRA /  
STATE OF CHHATTISGARH & ANR AG  
[FOR DEFAULT:  
1. PETITION FILES BARRED BY 49 DAYS.  
CONDONATION OF DELAY APPLICATION IS NOT  
FILES WITH MEMO OF PETITION.  
2. DATE OF ORDER IS WRONGLY TYPED IN CAUSE  
TITLE OF MEMO OF PETITION.]

CATEGORY : 1732 : ORDINARY CIVIL MATTERS: - ( MATTERS RELATING TO RESTORATION. )

DISTRICT :

\*\*\*\*\*

31.MCC 182/2012 ARUN Vs GOUTAM KHETRAPAL, AAVINASH CHAND SAHU,  
TIKESHWAR & OTHERS RAKESH SAHU, KESHAV DEWANGAN, VIJAY  
KUMAR SAHU / AG  
[ FOR DEFAULT:  
1. INSTEAD OF MCC/APPLICATION U/O 44 RULES  
OF THE CPC COUNSEL FOR APPLICANT HAS  
FILED & MENTIONED AS U/O 33 RULE 1 OF CPC.]

CATEGORY : 1721 : ORDINARY CIVIL MATTERS: - ( APPEAL FILED BY INDIGENT PERSON )

DISTRICT :

\*\*\*\*\*

32.MCRC 707/2012 RAJESH SINGH & ORS Vs USHA CHANDRAKAR, VYANKATESH SINGH/  
STATE OF CHHATTISGARH A.G.  
[ CASE IS RECHAKED & FOUND DEFAULT OF:  
(1) RELATIONSHIP OF DEPONENT ARE APPLICANT  
NO.01 & 03 HS NOT DISCLOSED CLEARLY IN  
AFFIDAVIT.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)

DISTRICT :

\*\*\*\*\*

33.MCRC 855/2012 GANPAT LAL MAHANT Vs PUSHPENDRA KUMAR PATEL, GOVIND DEWANGAN/  
STATE OF CHHATTISGARH A.G.  
[ FOR DEFAULT OF:  
(1) IN SYNOPSIS PAGE WRONGLY MENTIONED  
CRIME NO.190/11, P.S. BHATAPARA, OFFENCE U/S 406,4  
11/34 IPC. DT. OF ARREST 11/08/2011 STATUS OF  
THE LOWER COURT.  
(2) WRONGLY MENTIONED U/S 120(B)/34 OF THE  
IPC.& CRI.CASE NO. 20/2012 IN THE CAUSE  
TITLE OF THE CASE.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)

DISTRICT :

\*\*\*\*\*

34.MCRC 856/2012 RAMESH KUMAR CHELAK Vs JANAK RAM VERMA, SANTOSH SAHU, OP.YADAV,  
STATE OF CHHATTISGARH SANTOSH K.VERMA / A.G.  
[ FOR DEFAULT OF:  
(1) WRONGLY MENTIONED BAIL APPLICATION  
NO.26/2012 INSTEAD OF 26/2012 IN PARAGARAPH  
NO.02 OF THE PETITION.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)

DISTRICT :

\*\*\*\*\*

35.MCRC 862/2012 KRISHNA KUMAR Vs BASANT DEWANGAN,LALIT JANGDE /  
STATE OF CHHATTISGARH A.G.  
[ FOR DEFAULT OF:  
(1) OFFENCE U/S OF IPC. HAS IMCOMPLETELY  
IN CAUSE TITLE & PARA NO.03.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT :

\*\*\*\*\*

36.MCRC 865/2012 HEM LAL Vs RAMESH CHANDER SHUKLA,VIVEK KUMAR PANDEY,  
STATE OF CHHATTISGARH VINEET KUMAR PANDEY / A.G.  
[ FOR DEFAULT OF:  
(1) FATHERS NAME OF THE PERSON WHO HAD  
EXCUTED AFFIDAVIT STATING THAT HE IS THE  
BROTHER OF THE APPLICANT IS DIFFRENT TO THE  
FATHER'S NAME OF THE APPLICANT.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT :

\*\*\*\*\*

37.MCRC 870/2012 DHENU BAGH YADAV Vs ALI ASGAR /  
STATE OF CHHATTISGARH A.G.  
[ FOR DEFAULT OF:  
(1) WHETHER THE BAIL APPLICATION OF CO-ACCUSED  
IS PENDING OR DECIDED IN HIGH COURT HAS NOT  
MENTIONED IN AFFIDAVIT.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT :

\*\*\*\*\*

38.MCRC 871/2012 ASHISH MISHRA Vs ASHOK KUMAR SHUKLA,GUNJAN SHUKLA,  
STATE OF CHHATTISGARH ATANU GHOSH / A.G.  
[ FOR DEFAULT OF:  
(1) C.C.ORDER DT.03/12/11 WRONGLY MENTIONED  
IN THE INDEX PAGE.  
(2) B.A.NO.485/11 WRONGLY MENTIONED IN THE  
SYNOPSISPAGE & THE PAGE OF CAUSE TITLE  
INSTEAD OF B.A.NO.322/2011.  
(3) AGED OF THE APPLICANT WRONGLY MENTIONED  
AS 32 YEARS IN THE CAUSE TITLE OF THE CASE  
INSTEAD OF 22 YEARS (ABOUT) MENTIONED IN  
THE IMPUGNED ORDER DT.16/08/2011.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT :

\*\*\*\*\*

39.MCRC 872/2012 KULDIP & ORS Vs SUNIL TRIPATHI,SOURABH UPADHYAY /  
STATE OF CHHATTISGARH A.G.  
[ FOR DEFAULT OF:  
(1) THE DEPONENT HAS EXCUTED AFFIDAVIT STATED  
HIMSELF & BROTHER OF APPLICANT NO.03 & 04  
BUT NOT DISCLOSED THE CLEAR RELATION WITH'  
APPLICANT NO.01 AND 02.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT :

\*\*\*\*\*

40.MCRC 873/2012 DHIRENDRA KUMAR Vs PANKAJ AGRAWAL, JK.GUPTA /  
STATE OF CHHATTISGARH A.G.  
[ FOR DEFAULT OF:  
(1) WRONGLY MENTIONED IN COLUMN NO.03 OF  
THE EVENTS OF SYNOPSIS PAGE AS ASJ,  
RAIPUR INSTEAD OF ASJ, DURG.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT :

\*\*\*\*\*

41.MCRC 875/2012 MOHD.JABBAR Vs SAURABH DANGI,ASHISH CHAUDHARI,  
STATE OF CHHATTISGARH HASAN ALI,UTKAL PRADHAN / A.G.  
[ FOR DEFAULT OF:  
(1) NAME OF P.S. HAS WRONGLY MENTIONED IN  
NON-APPLICANT, CAUSE TITLE, PARA NO.03 &

PARA NO.07.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT :

\*\*\*\*\*

42.MCRC 880/2012 ANWAR-UR-RAHMAN Vs ANAND SHUKLA, VIVEK SHUKLA /  
STATE OF CHHATTISGARH A.G.  
[ FOR DEFAULT OF:  
(1) RELATIONSHIP OF APPLICANT HAS WRONGLY  
MENTINED IN AFFIDAVIT.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT :

\*\*\*\*\*

43.MCRC 881/2012 BALAK RAM Vs HARISH KHUNTIYA, C.JAYANT K.RAO /  
STATE OF CHHATTISGARH A.G.  
[ FOR DEFAULT OF:  
(1) THE OFFENCE U/S 34 NOT MENTIONED WITH  
201 OF THE IPC. IN THE CAUSE TITLE & AT PARA NO.  
03 OF THE CASE.  
(2) THE PARAGRAPH NO.07 HAS BEEN WRONGLY  
REPEATED TWICE.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT :

\*\*\*\*\*

44.MCRC 886/2012 BOUNA @ SMARU SATANAMI Vs ANUMEH SHRIVASTAVA /  
STATE OF CHHATTISGARH A.G.  
[ FOR DEFAULT OF:  
(1) WRONGLY MENTIONED AS APPL.U/S 438 OF  
CRPC.INSTEAD OF U/S 439 CRPC. AT SL.NO.02  
OF THE INDEX PAGE.]

CATEGORY : 1410 : CRIMINAL MATTERS: (BAIL APPLICATION UNDER SECTION 439 OF THE CR.P.C)  
DISTRICT :

\*\*\*\*\*

45.WA 47/2012 STATE OF CHHATTISGARH & ANR. Vs A.G. /  
ANIL KUMAR VASTRAKAR & ANR.  
[FOR DEFAULT OF:  
1. APPEAL FILED BARRED BY 136 DAYS CONDONATION  
OF DELAY APPLICATION IS NOT FILED WITH MEMO  
OF APPEAL.  
2. COPY OF MEMO OF APPEAL IS NOT SUPPLIED  
TO THE RES. NO. 1.  
3. NAME OF PARTIES IS NOT MENTIONED IN  
VAKALATNAMA. ]

CATEGORY : 601 : SERVICE MATTERS: (RETIRAL BENEFITS.)  
DISTRICT :

\*\*\*\*\*

46.WA 48/2012 STATE OF CHHATTISGARH & ANR. Vs A.G. /  
D.K.TIWARI & ANR.  
[FOR DEFAULT OF:  
1. THE WA. FILED BY 133 DAYS AND CONDONATION  
OF DELAY APPLICATION IS NOT FILED.  
2. COPY OF THE WA. IS NOT SERVED TO THE  
RES. NO. 1.  
3. AS PER INDEX CARTIFICATE IS NOT FILED.  
4. CAUSE TITLE PROPERLY NOT MENTIONED  
IN BOTH AFFIDAVIT. ]

CATEGORY : 601 : SERVICE MATTERS: (RETIRAL BENEFITS.)  
DISTRICT :

\*\*\*\*\*

47.WA 87/2012 SHEETAL LALWANI & ANR. Vs VK.SHARMA /  
STATE OF CHHATTISGARH & ORS. A.G.  
[FOR DEFAULT OF:  
1. COPY OF THE WRIT APPEAL IS NOT SERVED  
TO THE RES. NO. 3.  
2. ANNEX. A/1 & A/2 ARE PROPERLY NOT  
TAGGED. ]

CATEGORY : 1708 : ORDINARY CIVIL MATTERS: - ( MATTER RELATING TO ENCROACHMENTS ON GOVERNMENT -

- LAND AND DEMOLITION OF BUILDINGS.)

DISTRICT :

\*\*\*\*\*

48.WP227 111/2012

CHAMRU Vs  
STATE OF CHHATTISGARH & ORS.  
[FOR DEFAULT OF:  
1. CERTIFIED COPY OF ORDER DT. 2/7/2001  
ANNEXURE P/1 NOT FILED. ]

VIPRASEN AGRAWAL /  
A.G.

CATEGORY : 2604 : LAND LAWS AND AGRICULTURAL TENANCIES: (OTHERS.)  
DISTRICT :

\*\*\*\*\*

49.WPC 344/2012

MOHAN LAL Vs  
STATE OF CHHATTISGARH & ORS.  
[FOR DEFAULT OF:  
1. COURT FEE HAS NOT AFFIXED IN MEMO OF  
PETITION & ALSO STAY APPLICATION.  
2. COURT FEES & ADVOCATE WELFARE FUND  
STAMP HAS NOT BEEN AFFIXED IN VAKALATNAMA. ]

UR.KOSHALEY,SR.LAHARE /  
A.G.

CATEGORY : 1750 : ORDINARY CIVIL MATTERS: - ( OTHERS AND MIXED BAG ONES.)  
DISTRICT :

\*\*\*\*\*

50.WPC 347/2012

DUGGU LAL DWIVEDI Vs  
STATE OF CHHATTISGARH & ORS.  
[FOR DEFAULT OF:  
1. PAGE NO. 15 IS ADDITIONLEY FILE IN ALL SETS.  
2. COPY OF PHOTO GRAPS IS NOT PAGENATED  
IN ALL SETS. ]

DEEPALI PANDEY,ATUL PANDEY,UMA PATEL,  
ANUSUIYA RAJPUT /A.G.

CATEGORY : 504 : LAND ACQUISITION & REQUISITION MATTERS: (OTHERS AND MIXED BAG ONES.)  
DISTRICT :

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51.WPC 348/2012

CHANDRAMANI RATHORE Vs  
STATE OF CHHATTISGARH & ORS.  
[FOR DEFAULT OF:  
1. COPY OF PHOTO GRAPHS IS NOT PAGENATED  
IN ALL SETS.  
2. VAKALTNAMA NOT FILLUP BY THE COUNSEL  
I.E. DETAILS OF THE PERTIES, NAME OF THE  
COUNSEL & DATE IS NOT MENTIONED. ]

DEEPALI PANDEY,ATUL PANDEY,UMA PATEL,  
SMT.ANUSUIYA RAJPUT /A.G.

CATEGORY : 504 : LAND ACQUISITION & REQUISITION MATTERS: (OTHERS AND MIXED BAG ONES.)  
DISTRICT :

\*\*\*\*\*

52.WPC 349/2012

RISHI KUMAR RATHORE & ORS. Vs  
STATE OF CHHATTISGARH & ORS.  
[FOR DEFAULT OF:  
1. PHOTA GRAPHS IS NOT PAGANATED IN ALL SETS.  
2. COPY OF APPLICATION OF THE PETITIONER  
NO. 3 IS NOT FILED WITH ANNEXURE P/2. ]

DEEPALI PANDEY,UMA PATEL,ATUL PANDEY,  
ANUSUIYA RAJPUT /A.G.

CATEGORY : 504 : LAND ACQUISITION & REQUISITION MATTERS: (OTHERS AND MIXED BAG ONES.)  
DISTRICT :

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53.WPS 755/2012

GHASIYA RAM SIDAR Vs  
STATE OF CHHATTISGARH & ORS.  
[FOR DEFAULT OF:  
1. DATE OF ANNEX. P/3 WRONGLY MENTIONED  
IN PARA NO. 8.7 OF THE PETITION. ]

JEET PATEL,RAHUL MISHRA /  
A.G.

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :

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54.WPS 774/2012

DR.SMT.ANSUIYA DUTT Vs  
STATE OF CHHATTISGARH & ORS.  
[FOR DEFAULT OF:  
1. DATE OF ANNEX. P/3 WRONGLY MENTIONED  
IN INDEX, PARA NO. 8.2, 8.4,8.7,9.2 & PARA NO.  
10.2 OF THE PETITION. ]

DEVERSHI THAKUR,RISHI SAHU /  
A.G.

CATEGORY : 617 : SERVICE MATTERS: (TRANSFER MATTERS.)

DISTRICT :

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55.WPS 775/2012

DR.HEMLAL MEENPAL Vs DEVERSHI THAKUR,RISHI SAHU /  
STATE OF CHHATTISGARH & ORS. A.G.  
[FOR DEFAULT OF:  
1. ORDER NO. OF ANNEX. P/3 WRONGLY  
MENTIONED IN INDEX, PARA NO. 8.2,8.4,8.7,9.2 &  
PARA NO. 10.2 OF THE PETITION. ]

CATEGORY : 617 : SERVICE MATTERS: (TRANSFER MATTERS.)  
DISTRICT :

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56.WPS 777/2012

SUKDEV PRASAD GADHEWAL Vs ASHWANI SHUKLA,ANIL MOURYA /  
STATE OF CHHATTISGARH & ORS. A.G.  
[FOR DEFAULT OF:  
1. COUNSEL FOR THE PETITIONER NOT INDEX  
PROPERLY. ]

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :

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57.WPS 780/2012

SONAU RAM LAHARE Vs DHANI RAM PATEL,SANJAY PATEL /  
STATE OF CHHATTISGARH & ORS. A.G.  
[FOR DEFAULT OF:  
1. CONTENTS OF PARA NO. 2 OF AFFIDAVIT IN  
SUPPORT OF WRIT PETITION WRONGLY  
MENTIONED. ]

CATEGORY : 619 : SERVICE MATTERS: (INCREMENT MATTERS.)  
DISTRICT :

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58.WPS 790/2012

MUCHAKUND MURAI TRIPATHI Vs YOGENDRA CHATURVEDI,B.DEWANGAN /  
STATE OF CHHATTISGARH & ORS. A.G.  
[FOR DEFAULT OF:  
1. DATE OF ORDER (ANNEX P/8) WRONGLY  
MENTIONED IN INDEX, SYNOPSIS & PARA NO.  
9.6 OF THE PETITION.  
2. WRIT PETITION (S) NO. (ANNEX. P/8) WRONGLY  
MENTIONED IN SYNOPSIS & PARA NO. 9.6 OF THE  
PETITION.  
3. COUNSEL HAS FILED ANNEX. P/8 ON THE BACK  
OF PAGE OF ANNEX. P/7.  
4. PAGE NO. 29,30,32,33,34 & 36 ARE NOT  
READABLE COPIES, BUT TYPED COPIES FILED. ]

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :

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59.WPS 791/2012

ROHIT KUMRA SHARMA Vs YOGENDRA CHATURVEDI /  
STATE OF CHHATTISGARH & ORS. A.G.  
[FOR DEFAULT OF:  
1. DATE OF ORDER (ANNEX. P/8) WRONGLY  
MENTIONED IN INDEX, SYNOPSIS & PARA NO.  
9.6 OF THE PETITION.  
2. WRIT PETITION(S) NO.(ANN. P/8) WRONGLY  
MENTIONED IN SYNOPSIS & PARA NO. 9.6 OF  
THE PETITION.  
3. PAGE NO. 28,29 & 30 ARE NOT ESILY READABLE  
BUT TYPED COPIES FILED.  
4. SAMR PART OF PAGA NO. 24 IS USED BY  
UNDERLINE. ]

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :

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60.WPS 792/2012

DARSHIKA JHA Vs RAKESH THAKUR,SHASI BHUSHAN,  
STATE OF CHHATTISGARH & ANR. DEVERSHI THAKUR,RISHI SAHU /A.G.  
[FOR DEFAULT OF:  
1. COUNSEL HAS WRONGLY MENTIONED RES.  
NO. 3 IN SUBJECT MATTER & PARA NO. 8.2 OF THE  
PETITION.  
2. CONTENTS OF ANN. P/2 WRONGLY MENTIONED  
IN INDEX & PARA NO. 8.3 OF THE PETITION.

3. DATE OF ADVEVTISEMENT WRONGLY  
MENTIONED IN PARA NO. 8.2. ]

CATEGORY : 614 : SERVICE MATTERS: (SELECTION, APPOINTMENT & RECRUITMENT -  
- INCLUDING EXAMINATION, INTERVIEW.)  
DISTRICT :

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61.WPS 793/2012 KAPOOR CHAND SAHU Vs YOGENDRA CHATURVEDI, B.DEWANGAN /  
STATE OF CHHATTISGARH & ORS. A.G.  
[FOR DEFAULT OF:  
1. DATE OF ORDER (ANNEX. P/8) WRONGLY  
MENTIONED IN INDEX, SYNOPSIS & PARA NO. 9.6  
OF THE PETITION.  
2. WRIT PETITION (S) NO. WRONGLY MENTIONED IN  
SYNOPSIS & PARA NO. 9.6 OF THE PETITION  
(ANNEX. P/8).  
3. PAGE NO. 28, 29 & 30 ARE NOT EASILY READABLE  
BUT TYPED COPIES ARE FILED.  
4. SAME PART OF PAGE NO. 29 (ANNEX. P/5) ARE  
USED BY UNDERLINE. ]

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :

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62.WPS 806/2012 JAGMOHAN SAI PAIKRA Vs HARISH KHUNTIYA, C.JAYANT K.RAO /  
STATE OF CHHATTISGARH & ORS. A.G.  
[FOR DEFAULT OF:  
1. NAME OF THE PETITIONER WRONGLY  
MENTIONED IN THE CAUSE TITLE. ]

CATEGORY : 602 : SERVICE MATTERS: (REGULARIZATION OF AD-HOC EMPLOYEES ETC.)  
DISTRICT :

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63.WPS 811/2012 SAHDEV RAM NISHAD Vs PP.SAHU, SMT.CP.SAHU, SP.SAHU,  
STATE OF CHHATTISGARH & ORS. ADITYA KUMAR /A.G.  
[FOR DEFAULT OF:  
1. COUNSEL FOR THE PETITIONER FILED  
APPLICATION FOR INTERIM RELIEF WITHOUT  
SIGNED. ]

CATEGORY : 617 : SERVICE MATTERS: (TRANSFER MATTERS.)  
DISTRICT :

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64.WPS 814/2012 NARENDRA KUMAR TIWARI Vs DEEPALI PANDEY, UMA PATEL,  
STATE OF CHHATTISGARH & ORS. ANUSUIYA RAJPUT /A.G.  
[FOR DEFAULT OF:  
1. DATE & DETAILS OF HEADING IS WRONGLY  
MENTIONED IN SYNOPSIS. ]

CATEGORY : 615 : SERVICE MATTERS: (DEPUTATION MATTERS.)  
DISTRICT :

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65.WPS 819/2012 GIRIVAR LAL VERMA Vs SK.THOMAS, RAKESH ANTHONY,  
STATE OF CHHATTISGARH & ORS. SOURABH UPADHYAY /A.G.  
[FOR DEFAULT OF:  
1. DATE OF ORDER PASSED IN WP(S) 7090/08  
WRONGLY MENTIONED IN SYNOPSIS OF THE  
PETITION. ]

CATEGORY : 610 : SERVICE MATTERS: (PAY SCALES/ INCREMENTS / ALLOWANCES.)  
DISTRICT :

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□

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

( N.D.TIGALA )

ADDITIONAL REGISTRAR (J)

CURRENT DATE OF ADJUSTMENT OF ADVOCATES : 17/02/2012

ADVOCATE NAME	FROM DATE	TILL DATE
PRASUN KUMAR (PK) BHADURI	17/02/2012	TO 17/02/2012
VISHNU KOSHTA	17/02/2012	TO 17/02/2012
PRABHAKAR SINGH (PS) CHANDEL	17/02/2012	TO 17/02/2012
ANIL PANDEY	17/02/2012	TO 17/02/2012
RAHUL BIRTHARY	17/02/2012	TO 17/02/2012
S.L.KURMI	17/02/2012	TO 17/02/2012
ANUP MAJUMDAR	17/02/2012	TO 17/02/2012
VIPIN KUMAR PUNJABI	17/02/2012	TO 17/02/2012
ASHOK DAS VAISHNAV	17/02/2012	TO 17/02/2012
SUMESH BAJAJ	17/02/2012	TO 17/02/2012
SOMKANT VERMA	17/02/2012	TO 17/02/2012
K.RAMAN (K.R.)NAIR	17/02/2012	TO 17/02/2012
RAVI MAHESHWARI	17/02/2012	TO 17/02/2012
JITENDRA SHRIVASTAVA	17/02/2012	TO 17/02/2012
N.ANSARI	17/02/2012	TO 21/02/2012
RAJESH CHAND	17/02/2012	TO 17/02/2012
SANDEEP SHRIVASTAVA	17/02/2012	TO 21/02/2012
SANDEEP SINHA	17/02/2012	TO 17/02/2012
A.K.ATHALEY	17/02/2012	TO 22/02/2012
VIKAS PANDEY	17/02/2012	TO 17/02/2012
RAJNEESH KUMAR SHRIVASTAV	17/02/2012	TO 17/02/2012
ASHUTOSH SINGH GAHARWAR	17/02/2012	TO 17/02/2012
ASHOK VARMA	17/02/2012	TO 17/02/2012
RAMKUMAR TIWARI	17/02/2012	TO 21/02/2012
AJAY KUMAR BARIK	17/02/2012	TO 17/02/2012
SUBHASH YADAV	17/02/2012	TO 27/02/2012
MUKESH SHARMA	17/02/2012	TO 21/02/2012
SANJAY K.AGRAWAL	17/02/2012	TO 17/02/2012
GARY MUKHOPADHYAY	17/02/2012	TO 17/02/2012
REWA SHANKAR(R.S.) PATEL	17/02/2012	TO 17/02/2012
JITENDRA NATH NANDE	17/02/2012	TO 21/02/2012
DHIRENDRA NATH NANDE	17/02/2012	TO 21/02/2012
RAGHVENDRA PRADHAN	17/02/2012	TO 17/02/2012
L.C.DAS	17/02/2012	TO 17/02/2012
RANBIR SINGH MARHAS	17/02/2012	TO 17/02/2012
A.K.PRASAD	17/02/2012	TO 21/02/2012

##### SUPPLEMENTARY LIST FOR FEB17 #####

-1- \*\*(-ARFEB17.MHTXTSUP1-)\*\*  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : ADDITIONAL REGISTRAR (J)

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

SUPPL. LIST  
[ DEFAULT MATTERS ]

- |                             |   |  |
|-----------------------------|---|--|
| 66. MCC 95/2012             | SHIV KUMAR TAMRAKAR Vs<br>RAIPUR DEVELOPMENT AUTHORITY & ORS<br>[ FOR DEFAULT AS PER OFFICE NOTE DT. 24/01/2012.<br>(1) AS PER CERTIFIED COPY OF IMPUGNED ORDER,<br>CAUSE TITLE OF MCC IS NOT PROPER TO THE<br>CAUSE TITLE OF MEMO OF WRIT PETITION.]<br>( WITH WP 2714/2000 )<br>( LISTED WITH MCC~3913/2011 )<br>F.D.   | BP.SHARMA,ML.SAKAT,KSHITIJ SHARMA,<br>SAMEER ORAON / |
| CATEGORY :                  | 1732 : ORDINARY CIVIL MATTERS: - ( MATTERS RELATING TO RESTORATION. )   |  |
| DISTRICT :                  | *****   |  |
| 67. MCC~ 3913/2011<br>PRNO. | SHIV KUMAR TAMRAKAR Vs<br>RAIPUR DEVELOPMENT AUTHORITY & ANR.<br>[ FOR DEFAULT AS PER OFFICE NOTE DT.24/01/12:<br>(1) WRIT APPLICATION NUMBER IS WRONGLY<br>TYPED IN THE MEMO OF MCC AND CONDONATION<br>OF DELAY APPLICATION.<br>(2) AS PER CERTIFIED COPY OF IMPUGNED ORDER,<br>RESPONDENT NO. 3, 4 & 5 IN WP HAVE NOT BEEN<br>MADE A PARTY IN M.C.C.]<br>(WITH WP 1662/95)<br>( ALONGWITH MCC 95/2012 ) | BP.SHARMA,ML.SAKAT,KSHITIJ SHARMA,<br>SAMEER ORAON / |
| CATEGORY :                  | 1732 : ORDINARY CIVIL MATTERS: - ( MATTERS RELATING TO RESTORATION. )   |  |



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BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-  
SINGLE BENCH (VI)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE MANINDRA MOHAN SHRIVASTAVA  
COURT HALL. "11"

\*\*(-MSFEB17.CRMHWKLSUP1-)\*\*

( ALL PETITIONS UNDER SECTION 438 & 439 OF CRIMINAL PROCEDURE CODE, SPECIALLY ORDERED AND TIED-UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. ONWARDS  
MOTION HEARING (U/S-438)

1. MCRCA 120/2012      HEMCHAND DHANKAR Vs      PUNIT RUPAREL,BAJRANG VAISHNAV /  
STATE OF CHHATTISGARH      A.G.  
[ FOR ORDERS ON NON COMPLIANCE OF  
THE HON'BLE COURT ORDER DT. 10/02/2012 ]  
(2ND BAIL)  
C.O.N/W

CATEGORY :      0  
DISTRICT :      DURG

\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-  
SINGLE BENCH (IV)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRITINKER DIWAKER  
COURT HALL. "7"

\*\*(-PDFEB17.CRFHWKLSUP1-)\*\*

( ALL CRIMINAL MATTERS { EXCEPT PETITIONS UNDER SECTION 438 & 439 OF  
CRIMINAL PROCEDURE CODE }, SPECIALLY ORDERED AND TIED-UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. ONWARDS  
SUPPL. LIST  
FINAL HEARING [ CRA ]

15. CRA 951/2007      GOPAL MALYA & ORS. Vs      DEEPAK JAIN,DHEERENDRA PANDEY,  
STATE OF CHHATTISGARH      VIMLESH BAJPAI,AMIT SINGH,HEMANT GUPTA /  
A.G.  
[ FOR FINAL HEARING. ]  
C.O.W/C

CATEGORY :      1416 : CRIMINAL MATTERS: (CRIMINAL MATTERS RELATING TO DRUGS & COSMETICS, NDPS ACT.)  
DISTRICT :      BILASPUR

\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PDFEB17.CRPOSTSUP1-)\*\*

SINGLE BENCH (IV)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRITINKER DIWAKER  
COURT HALL. "7"

( ALL CRIMINAL MATTERS { EXCEPT PETITIONS UNDER SECTION 438 & 439 OF  
CRIMINAL PROCEDURE CODE }, SPECIALLY ORDERED AND TIED-UP MATTERS. )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. ONWARDS  
SUPPL. LIST  
[ FOR PRONOUNCEMENT OF JUDGMENT ]

1. CRMP 746/2011 R.D. DHRITLAHRE Vs SHAILENDRA DUBEY,ASHOK DUBEY,  
STATE OF CHHATTISGARH SHIVANG DUBEY / A.G.  
[ FOR PRONOUNCEMENT OF JUDGMENT ]

CATEGORY : 1411 : CRIMINAL MATTERS: (APPLICATION UNDER SECTION 482 OF THE CR.P.C.)  
DISTRICT : BILASPUR  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PMFEB17.WPFHWKLSUP1-)\*\*

SINGLE BENCH ( V )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRASHANT KUMAR MISHRA  
COURT HALL. "10"

( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
(SERVICE MATTERS) { EXCEPT WRIT PETITIONS PERTAINNING TO TRANSFER & DEPUTATION &  
FILED BY JUDICIAL OFFICERS OF THE STATE }, ALL CONTEMPT PETITIONS,  
SPECIALLY ORDERED AND TIED-UP MATTERS.)

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M.ONWARDS  
FINAL HEARING [ SERVICE MATTERS ]

42. WPS 786/2010 R.G. BHARGAV Vs AJAY SHRIVASTAVA,SOMKANT VERMA,  
STATE OF CHHATTISGARH & ORS. MANIK SINGH / A.G.  
[ FOR FINAL HEARING ]  
C.O. F.D. FOR 17/02/2012

CATEGORY : 606 : SERVICE MATTERS: (DISCIPLINARY PROCEEDINGS.)  
DISTRICT : BILASPUR  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-PMFEB17.WPMHWKLSUP1-)\*\*

SINGLE BENCH ( V )  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE PRASHANT KUMAR MISHRA  
COURT HALL. "10"

-----  
( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
(SERVICE MATTERS) { EXCEPT WRIT PETITIONS PERTAINNING TO TRANSFER & DEPUTATION &  
FILED BY JUDICIAL OFFICERS OF THE STATE }, ALL CONTEMPT PETITIONS,  
SPECIALLY ORDERED AND TIED-UP MATTERS.)

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M.ONWARDS  
[ SUPPL. LIST ]  
MOTION HEARING [ FOR ORDERS ON I.A.s / Misc. Matters ] [ SERVICE MATTERS ]  
-----

23. WPS 2810/2007 DR. ARUN KUMAR SHARMA & ORS. Vs P.SAM KOSHY,VINOD DESHMUKH,VIVEK VERMA,  
STATE OF CHHATTISGARH & ORS. N.NAHA ROY / A.G.  
[ FOR ORDERS ON ADMISSION ]  
C.O. F.D.FOR 17/02/2012

CATEGORY : 608 : SERVICE MATTERS: (PROMOTION.)  
DISTRICT : BILASPUR  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-  
SINGLE BENCH  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE RADHE SHYAM SHARMA  
COURT HALL. "13"

\*\*(-RSFEB17.CRPOSTSUP1-)\*\*

-----  
(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 02:15 P.M. ONWARDS  
SUPPL. LIST  
[ FOR PRONOUNCEMENT OF JUDGEMENT ]  
-----

1. CRA 803/1996 BHARAT LAL SAHU Vs MD.DHOTE,SK.CHHOTEL,SURESH KUMAR CHHOTEL /  
STATE OF M.P. A.G.  
[ FOR PRONOUNCEMENT OF JUDGEMENT ]  
CATEGORY : 0 :  
DISTRICT :  
\*\*\*\*\*

2. CRA 1531/1996 KAPILNATH DUBEY Vs PS.DAS,NARENDRA SHARMA,PRADEEP SAXENA,  
STATE RK.SINGH,RISHI RAJ KULHADE,AJAY KUMAR DWIVEDI  
[ FOR PRONOUNCEMENT OF JUDGEMENT ] / A.G.  
CATEGORY : 0  
DISTRICT :  
\*\*\*\*\*

3. CRA 2155/1996 CHHERKARAM Vs SP.MAHAWAR,RANBIR SINGH MARHAS,  
STATE RATNESH KUMAR AGRAWAL,SOURABH DANGI,  
[ FOR PRONOUNCEMENT OF JUDGEMENT ] SANJAY KUMAR AGRWAL /  
A.G.  
CATEGORY : 0  
DISTRICT :  
\*\*\*\*\*

4. CRA 2187/1996 LALA @ GOVIND Vs PRASHANT SINGH,MRIGENDRA SINGH,S.SARAF,  
STATE RAVI N.SINGH,GURU PRASANNA SINGH,  
SHARMILA SINGHAI,SANJAY AGRAWAL,  
MALAY SHRIVASTAVA (COMPLAINANT),  
SAVYASACHI SARAF / A.G.  
[ FOR PRONOUNCEMENT OF JUDGEMENT ]

CATEGORY : 0  
DISTRICT : \*\*\*\*\*

5. CRA 1411/1997 SHIVNARAYAN Vs MANISH DATT, YK. GUPTA, RPS. THAKUR,  
STATE RAKESH THAKUR / A.G., GP. CHATURVEDI  
[ FOR PRONOUNCEMENT OF JUDGEMENT ]

CATEGORY : 1431 : CRIMINAL MATTERS: OTHERS : (CRIMINAL MATTERS IN WHICH SENTENCE AWARDED -  
- IS MORE THAN 2 YEARS AND UP TO 10 YEARS.)  
DISTRICT : SURGUJA  
\*\*\*\*\*

6. CRA 2619/1998 DINESH KUMAR KANNOJE Vs MANISH DATT, RPS. THAKUR, RATNESH KUMAR AGRAWAL,  
STATE SAMTA JAIN, CS. THAKUR, RK. TIWARI, HS. PATEL,  
VR. TIWARI, BD. GURU, SRJ. JAISWAL,  
SAMEER BEHAR, SAURABH DANGI,  
LOKESH KUMAR SINGH, BS. SOLANKI /  
A.G.  
[ FOR PRONOUNCEMENT OF JUDGEMENT ]

CATEGORY : 1405 : CRIMINAL MATTERS: (MATTERS RELATING TO PREVENTION OF CORRUPTION ACT.)  
DISTRICT : RAIPUR  
\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)

-1-

\*\*(-SAFE17.WP(FR)MHWKL-)\*\*

SINGLE BENCH (I)  
DAILY CAUSE LIST FOR FRIDAY 17/02/2012  
BEFORE : HON'BLE SHRI JUSTICE SATISH K. AGNIHOTRI  
COURT HALL. "4"

-----  
( ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA,  
( OTHER THAN SERVICE MATTERS ) {EXCEPT MATTERS PERTAINING TO PROCEEDINGS OF  
CIVIL COURTS, CRIMINAL COURTS & REVENUE COURTS}. ALL WRIT PETITIONS  
UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA ( SERVICE MATTERS ) PERTAINING TO TRANSFER  
& DUPLICATION, ALL WRIT PETITIONS UNDER ARTICLE 226 AND/OR 227 OF CONSTITUTION OF INDIA  
FILED BY THE JUDICIAL OFFICERS OF THE STATE, ALL COMPANY PETITIONS,  
SPECIALLY ORDERED AND TIED UP MATTERS. )

( THE ADVOCATES SHOULD BE READY TO ARGUE THE MATTER FINALLY EVEN IF THE CASES  
ARE LISTED FOR EARLY HEARING OR FOR HEARING OF I.As AND MISCELLANEOUS  
APPLICATIONS, IF SO REQUIRED, DEPENDING ON THE FACTS SITUATION OF THE CASE. )

( NO PASS OVER FOR THE FIRST 10 MATTERS )

(THIS CAUSE LIST IS PUBLISHED UNDER THE AUTHORITY OF HON'BLE THE CHIEF JUSTICE)

FROM 10:30 A.M. TO 1:30 P.M.  
MOTION HEARING [ FRESH MATTERS ] [ OTHER MATTERS ]  
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8. WPC 342/2012 NARESH BEK Vs DR. RAJESH PANDEY, RAKESH PANDEY,  
STATE OF CHHATTISGARH & ORS. DASHRATH PRAJAPATI, SUNIL LAKRA /A.G.  
[ FOR ADMISSION ]

CATEGORY : 1750 : ORDINARY CIVIL MATTERS: - ( OTHERS AND MIXED BAG ONES.)  
DISTRICT : \*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)



CATEGORY : 0 :  
DISTRICT :

\*\*\*\*\*

106. SA 513/1996 LUCKY BHARAT GARRAGE PVT.LTD. Vs BP.SHARMA, AJIT SINGH, ALOK SUR /  
VIJAY SHANKER GUPTA & ORS. KC.GHILDYAL, NK.SARAF, SRINIWAS RAO  
[ FOR ORDERS ON ADMISSION & I.A. 1302/99 FOR  
DELETING THE NAME OF THE R-2. ]

CATEGORY : 0 :  
DISTRICT :

\*\*\*\*\*

107. SA 526/1996 PACHAMU & ORS. Vs KS.WADHWA, PRAFULL BHARAT/  
KOGU & ORS. YK.MUNSHI, RAJESH NEMA  
[ FOR ORDERS ON I.A. NO. 7467/98 APPLICATION  
U/O 22 RULE 4 R/W SEC. 151 OF CPC & I.A. 7509/98  
APPLICATION U/S OF LIMITATION ACT FOR  
CONDONATION OF DELAY FOR PREFERING APPL. U/O  
22 RULE 4 OF CPC & I.A. NO. 465/99 APPLICATION  
U/O 22 RULE 9 OF CPC FOR SETTING ASIDE ABATEMENT  
& I.A. NO. 466/99 U/S 5 OF LIMITATION ACT FOR  
CONDONATION OF DELAY FOR PREFERING APPL.  
U/O 22 RULE 9 OF CPC. ]

CATEGORY : 0 :  
DISTRICT :

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108. SA 651/1996 SMT. HEERAMATHI Vs AWADH TRIPATHI, SMT. INDIRA TRIPATHI,  
MAGAN KANWAR & ORS.  
[ FOR FURTHER ORDER ] WR

CATEGORY : 0 :  
DISTRICT :

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109. SA 769/1996 MOHAN LAL @ MOHNIYA & ORS. Vs AWADH TRIPATHI, SMT I.TRIPATHI/  
AMRIT LAL & ORS.  
[ FOR ORDERS ON ADMISSION ]

CATEGORY : 0 :  
DISTRICT :

\*\*\*\*\*

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
( N.D.TIGALA )  
ADDITIONAL REGISTRAR (J)